

1041

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 203/2025

IN THE MATTER OF:

RAM MILAN

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS


I N D E X

<u>Si. No.</u>	<u>Particulars</u>	<u>Pg. No.</u>
1.	Reply Affidavit on behalf of Respondent No. 10, M/s Mayur Bauxite India Private Limited	1-8
2.	Annexure R-10/1: Copy of the letter of intent dated 13.03.2023	9-10
3.	Annexure R-10/2: Copy of the approval of mining plan vide communication dated 27.04.2023	11-12
4.	Annexure R-10/3: Copy of the Environmental Clearance issued by SEIAA, Uttar Pradesh dated 06.03.2024	13-22
5.	Annexure R-10/4: Copy of the consolidated consent to operate for Water/Air Act granted by U.P. Pollution Control Board vide letter dated 14.03.2024	23-27
6.	Annexure R-10/5: Copy of the mining lease dated 05.10.2024	28-38
7.	Annexure R-10/6: Copy of the Termination Order dated 27.11.2025 alongwith its Translated Copy	39-54

RESPONDENT NO. 10
M/s Mayur Bauxite India Private Limited

THROUGH

NEW DELHI
DATED: 07.05.2026


JYOTI MENDIRATTA
Counsel for Respondent No. 10
Ph: 9811136141
jmalawoffices@gmail.com



**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 203 OF 2025**

IN THE MATTER OF:

RAM MILAN

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ...RESPONDENTS

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 10, M/S
MAYUR BAUXITE INDIA PRIVATE LIMITED**

MOST RESPECTFULLY SHOWETH:

I, Ravish Gumber, aged 29 years, S/o Manjeet Singh Gumber, R/o Ward No. 14 Shrikant Verma Road, Near Megneto Mall, Opposite Sai Parisar, Bilaspur (C.G.), presently working as the Director of M/s Mayur Bauxite India Pvt. Ltd., do hereby solemnly affirm and state on oath as under:

1. That I am the duly authorized representative of the answering respondent, M/s Mayur Bauxite India Pvt. Ltd., and am fully conversant with the facts and circumstances of the present case and as such, I am competent to swear this affidavit based on my personal knowledge, information derived from the records of the company, and legal advice received by the answering respondent.
2. That the present reply is being filed on behalf of M/s Mayur Bauxite India Pvt. Ltd., in response to the Original Application founded on the letter petition of the applicant and the Joint Committee Report filed pursuant to the order dated 27.05.2025 passed by this Hon'ble



Tribunal. The answering respondent was arrayed as a party by this Hon'ble Tribunal in the above Original Application vide order dated 19.09.2025 based on the averments made in the letter petition and observations in the Joint Committee Report.

3. At the outset, the answering respondent denies the generalized and sweeping allegations in the letter petition that leaseholders, including the answering respondent, are habitually indulging in illegal mining, over-extraction, night-time operations, use of prohibited heavy machinery and violation of environmental safeguards causing "environmental imbalance" in the Bundelkhand river stretches. The allegations are vague, based primarily on newspaper reports and non-specific to this respondent, and hence are not admitted.



It is respectfully submitted that the answering respondent was granted statutory permissions in respect of part of Gata No. 72/47 and part of 74/01 (Block No. 3), Village Pathri, Tehsil and District Banda, and that the Joint Committee Report does not record any project-specific finding of continuing breach of environmental clearance or consent conditions so as to warrant closure, suspension of EC/Consent, or any separate coercive environmental direction against the answering respondent in these proceedings.

5. That M/s Mayur Bauxite India Pvt. Ltd., in respect of part of Gata No. 72/47 and part of 74/01 (Block No. 3), Village Pathri, Tehsil and District Banda:

- i. Was issued a letter of intent dated 13.03.2023, annexed hereto as **Annexure R-10/1**;
 - ii. Got approval of mining plan vide communication dated 27.04.2023, annexed hereto as **Annexure R-10/2**;
 - iii. Holds a valid environmental clearance issued by SEIAA, Uttar Pradesh vide letter No. EC24B001UP191707 dated 06.03.2024, annexed hereto as **Annexure R-10/3**;
 - iv. Received a consolidated consent to operate for Water/Air Act granted by U.P. Pollution Control Board vide letter No. 204966/UppCB/Banda(UppCBRO)/CTO/both/BANDA/2024 dated 14.03.2024, valid up to 31.12.2028, copy of which is annexed hereto as **Annexure R-10/4**;
 - v. the mining lease is duly executed for 19.00 hectare from 05.10.2024 to 04.10.2029, copy of the same is annexed hereto as **Annexure R-10/5**;
- the answering respondent has till date paid substantial amounts towards statutory dues and amounts demanded under proceedings initiated by the competent authorities, without prejudice to its rights and contentions in law.



6. It is humbly submitted that the project operates within this regulated framework under the close scrutiny and continuous supervision of the statutory authorities.
7. The grievance raised in the letter petition is not against any specific act of M/s Mayur Bauxite but generally relates to the alleged systemic illegality – illegal mining at night, use of heavy machinery, mining below the permissible depth and below water table,

non-sprinkling of water and transportation of quantities allegedly above the prescribed limit in various blocks in districts Jhansi, Jalaun, Hamirpur and Banda. The newspaper cuttings and Forms E-MM-11 relied upon by the applicant refer to several blocks and lessees, but no specific incident or material is placed on record to show that M/s Mayur Bauxite was conducting operations at night, using heavy machinery in violation of EC conditions or mining below 3 metres/below water table.

8. That the standards and safeguards highlighted by the applicant in his letter – namely:
- a. prohibition of mining before sunrise and after sunset;
 - b. prohibition on use of heavy machinery;
 - c. prohibition on mining below 3 metres or below the water table, whichever is earlier; and
 - d. requirement of water sprinkling on haul roads and near mining sites.



It is submitted that these conditions are already incorporated in the EC, mining lease deed, consent conditions and the applicable mining and environmental regulations. The answering respondent abided by these conditions during the operation of its lease. It is, however, submitted that appropriate general enforcement directions, if any, may be issued uniformly to all leaseholders.

9. As regards the instances in Pathri Block No. 3 (Banda) mentioned by the applicant (where certain quantities of alleged illegal/excess mining are cited), as also observations of the Joint Committee

Report referring to the answering respondent, it is submitted that the same arise out of inspections conducted by Revenue, Police and Mining authorities and the consequential notices/demands issued under the U.P. Sub-Mineral (Prevention) Rules, 2021 and the Mines and Minerals (Development and Regulation) Act, 1957. These matters fall within the domain of the competent statutory authorities/forums, and the answering respondent reserves its rights and contentions in accordance with law in relation thereto.

10. That with respect to the observations made in the Joint Committee Report concerning the answering respondent, it is submitted as under:

- (a) The Report records that, pursuant to joint inspection dated 18.10.2024, an allegation of excess mining/transport to the extent of 3,373 cubic meters was made, for which a demand of ₹30,38,700 was raised vide office letter No. 3430/Mineral-30, Banda dated 19.10.2024 and the said amount was deposited by the answering respondent through challan No. AXV240022184 dated 19.10.2024. Likewise, a subsequent joint inspection dated 23.11.2024 led to an alleged excess quantity of 2106.50 cubic meters and a corresponding demand of ₹19,49,850, under office letter No. 3085/Mineral 30, Banda dated 26.11.2024, which was also deposited through challan No. AKV240020036 dated 26.11.2024

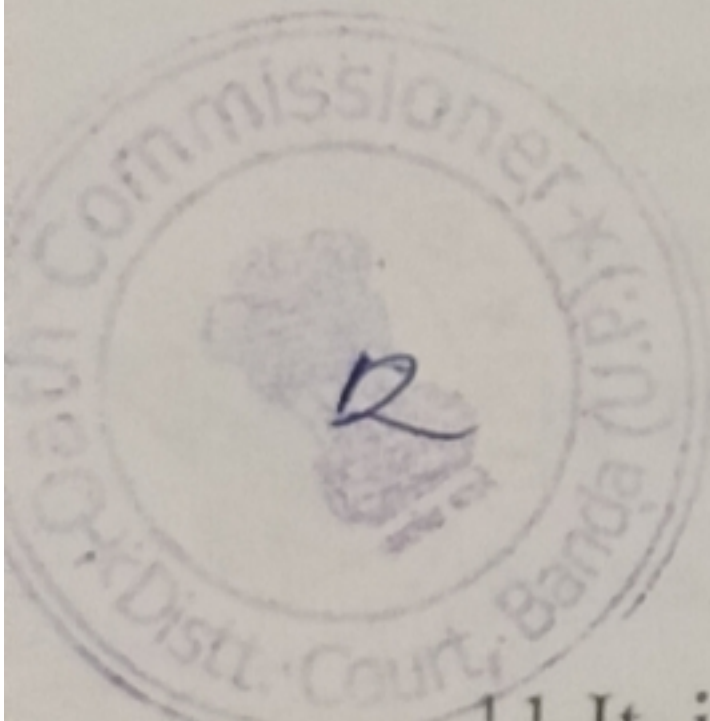
It is submitted that the above instances, even if assumed without prejudice, show that the competent mining authorities have



already taken regulatory action and the answering respondent has complied by depositing the demanded amounts, thereby negating any allegation of disregard of law or non-cooperation.

(b) The Report also adverts to a joint investigation dated 05.02.2025, where alleged illegal mining/transportation of 6,854.50 cubic meters outside the mining lease area was recorded, leading to demand of ₹61,69,050; it is recorded that the answering respondent filed its explanation and the said amount was subsequently deposited through challans.

(c) The Joint Committee further mentions inspections dated 10.03.2025 and 03.05.2025 resulting in further notices/demands. The answering respondent submits that such proceedings are part of the statutory mining law mechanism and cannot, by themselves, be treated as conclusive proof of environmental liability requiring separate coercive directions in the present OA without independent consideration by this Hon'ble Tribunal.



11. It is humbly submitted that the Joint Committee Report, while referring to actions taken by the Mining Department in relation to alleged excess/illegal mining, does not record any separate project-specific environmental assessment quantifying independent environmental damage attributable to the answering respondent so as to require additional coercive environmental measures in the present proceedings over and above the action already taken by the competent mining authorities.

12. It is further submitted that, in the interregnum, the competent mining authority has already taken consequential action in relation to the lease of the answering respondent under the applicable mining law framework, including cancellation of the lease and blacklisting, apart from proceedings for recovery of amounts alleged to be due. Copy of the said Termination Order dated 27.11.2025 alongwith its Translated Copy is annexed hereto as **Annexure R-10/6**. In that view of the matter, no further project-specific operational direction survives for consideration against the answering respondent in the present Original Application.

13. In these circumstances, it is respectfully submitted that:

a) The applicant's generalized apprehensions and newspaper-based allegations cannot, by themselves, justify coercive directions specifically against the answering respondent in the absence of concrete evidence or finding of violation of EC/Consent conditions by this respondent.

b) The issues relating to alleged excess/illegal mining, recovery of dues, lease consequences and allied matters are already being dealt with under the applicable statutory regime by the competent authorities/forums.

c) The present OA, insofar as the answering respondent is concerned, does not warrant any further separate or duplicative direction of closure, restraint, or coercive action, the lease itself having already been acted upon by the competent authority.

d) If this Hon'ble Tribunal considers it necessary to issue any directions in the matter, the same may be confined to general regulatory and environmental safeguards of uniform application,



without singling out the answering respondent for any further action in the present proceedings.

14. In view of the above, it is humbly prayed that this Hon'ble Tribunal may be pleased to take on record that the issues arising out of the lease of the answering respondent have already been subjected to action by the competent mining authority under the governing statutory framework. It is, therefore, prayed that no further project-specific coercive or duplicative direction be issued against the answering respondent in the present OA, save and except such general directions as this Hon'ble Tribunal may deem fit to issue uniformly in respect of regulation, monitoring and environmental safeguards in mining areas.

MAYUR BAUXITE INDIA PVT.LTD.
DIRECTOR
DEPONENT



VERIFICATION:

Verified at New Delhi on this 07 day of 05 / 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and state that no part of the same is false and nothing false has been stated therein.

MAYUR BAUXITE INDIA PVT.LTD.
DIRECTOR
DEPONENT

Oath Commissioner, Reg. No.-2
Distt. Court, Banda (U.P.)
Sr. No. ... 63 ... From
Solemnly Affirmed / Presented Before me
by Sri ... श्री. अशोक कुमार
whom the Contents of this
Affidavite have been read over satisfactory
who is Identified by Sri ... श्री. अशोक कुमार, पंचायत, पंचायत, पंचायत
Received Rs. ... 51 ... as my Fees,
Dated ... 7/05/2026
O.C. No. ... R

1050 Annexure R 10/1

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 926 / खनिज-30, बाँदा

दिनांक : मार्च 13, 2023

सहमति-पत्र (लेटर ऑफ इन्टेंट)

मे० मयूर बॉक्सॉर्ट इंडिया प्राइवेट लिमिटेड
कम्पनी पता-8 फ्लोर, डी०एन०-24, मैट्रिक्स टॉवर,
सेक्टर-5, साल्ट लाके, कोलकाता (वेस्ट बंगाल)
हेड ऑफिस पता-कमिश्नर आफिस के सामने, पानी टंकी रोड, कुदुदंड,
बिलासपुर (छत्तीसगढ़)
निदेशक श्री रवीश गम्बर पुत्र श्री मंजीत सिंह गम्बर
निवासी-वार्ड नं०-14, श्रीकान्त वर्मा रोड, नियर मेगनेटो मॉल,
आपोजिट साउथ परिसर, बिलासपुर (छत्तीसगढ़)।
Email id -mayurbauxitepvtltd@gmail.com

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-1875/86-2017-57(सा०)/2017 टी०सी०-1 लखनऊ दिनांक 14.08.2017 एवं शासनादेश संख्या-2168/86-2019-57(सा०)/2017 टी०सी०-1 दिनांक 09.10.2019 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-2021 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-354/खनिज-30, बाँदा दिनांक 09.01.2023 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की केन नदी क्षेत्र अन्तर्गत तहसील बाँदा स्थित ग्राम-पथरी के गाटा सं०-72/47 का भाग व 74/1 का भाग (खण्ड सं०-03) रकबा 19.00 हे० में मात्रा 2,16,412 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज बालू/मोरम हेतु रू० 683/- प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी बाँदा के आदेश दिनांक 11.03.2023 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है।

उ०प्र० उपखनिज (परिहार) नियमावली-2021 के अनुसार शासनादेश दिनांक-14.08.2017 के बिन्दु सं०-18(2) में किये गये संशोधन सम्बन्धी निर्गत शासनादेश दिनांक 09.10.2019 के बिन्दु सं०-06 के अनुसार "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त 02 कार्य दिवस के अन्दर प्री-बिड अर्नेस्ट मनी को समायोजित करते हुये पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि रू० 14,78,09,396/- (216412 X 683) का 45 प्रतिशत के समतुल्य धनराशि रू० 6,65,14,228/- (25 प्रतिशत प्रतिभूति रू० 3,69,52,349/- एवं 20 प्रतिशत प्रथम वर्ष की प्रथम किस्त के रूप में रू० 2,95,61,879/-) निर्धारित लेखा शीर्षक के अन्दर जमा किया जाना होगा। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 14.08.2017 व 09.10.2019 तथा उ०प्र० उपखनिज (परिहार) नियमावली- 2021 में दी गयी शर्त :-

- (1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना पट्टा क्षेत्र के लिए विज्ञप्ति में आंकलित मात्रा घन मी० को निविदा/नीलामी की दर रूपया घन प्रति मी० से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी। तदनुसार प्रत्येक वर्ष निर्धारित नीलाम की धनराशि को नियमावली-2021 के पंचम अनुसूची के अनुसार मासिक किस्त अग्रिम रूप से जमा की जायेगी।

1051

(2)

- (2) प्रस्तावक को नियम-17 के प्रावधानों के अनुसार रु० 10,000/- जमा कराकर क्षेत्र का सीमांकन कराएगा, जिसमें सीमा बिन्दुओं का जियो-कोर्डिनेट्स भी इंगित किया जायेगा तथा नियम-38 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुसूचना करेगा।
- (3) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदित हेतु देय प्रतिभूति एवं प्रथम किस्त की धनराशि जमा होने के प्रमाण सहित, खनन योजना निदेशक, भूतत्व एवं खनिकर्म के सगक्ष प्रस्तुत किया जायेगा। अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के सगक्ष पर्यावरण अनापत्ति प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
- (4) The Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 के तहत जल एवं वायु सम्बन्धी सहमति-पत्र प्रस्तुत किया जाना अनिवार्य होगा।
- (5) पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन किया जाना होगा। पट्टा विलेख के निष्पादन के दिनांक से 03 माह के भीतर खनन सक्रियता प्रारम्भ की जानी है।
- (6) प्रस्तावक द्वारा नियम-35 के अनुसार क्षेत्र के भूमि-उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि रु० 7,04,500/- की बैंक गारण्टी एफ०डी०आर०, जो जिलाधिकारी बांदा के पक्ष में 05 वर्ष के लिये बंधक हो, को जमा करेगा।
- (7) प्रस्तावक को भारतीय स्टाम्प अधिनियम के प्रावधानों के तहत निर्धारित स्टाम्प पर पट्टा विलेख का निष्पादन कराने के पश्चात ही उपखनिजों के खनन एवं परिवहन की अनुमति होगी।
- (8) प्रस्तावक द्वारा उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियमों व विज्ञापित में दी गयी शर्तों का अनुपालन किया जाना अनिवार्य होगा।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित पट्टा की सकल धनराशि का 45 प्रतिशत के समतुल्य धनराशि रु० 6,65,14,228/- में जमा अर्नेस्ट मनी रु० 81,15,450/- को समायोजित करते हुये अवशेष धनराशि रु० 5,83,98,778/- (रुपये पांच करोड़ तिरासी लाख अठानवे हजार सात सौ अठहत्तर मात्र) को जनपद के निर्धारित लेखा शीर्षक "0853-अलौह-खनन तथा धातुकर्म उद्योग-102 खनिज रियायत शुल्क किराया और स्वत्व शुल्क-01 खनिज रियायत शुल्क किराया और स्वत्व शुल्क" में जमा कर चालान की मूलप्रति खनिज कार्यालय, बांदा में उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जप्त कर लिया जायेगा, जिसके लिये आप स्वयं उत्तरदायी होंगे।

(उभाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)/
बांदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
3. जिलाधिकारी, बांदा।
4. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड हजरतगंज, लखनऊ।

अपर जिलाधिकारी (वि०/रा०)/
बांदा।

1052

निदेशक,
सूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखन

Annexure R 10/2

जिलाधिकारी
Banda

2023/4/11/202210

दिनांक :- 2023-04-27

पट्टाधारक श्री SHRI RAVISH GUMBER के पक्ष में स्वीकृत जनपद Banda में तहसील Banda ग्राम-PATHRI गाटा सं०-GATA No. Part of 72/47 & Part of 74/1 (Khand No. 03) क्षेत्रफल 19.0000 हे० में उपखनिज मौरम (नदी तल में उपलब्ध), के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री SHRI RAVISH GUMBER द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 2021 के नियम-35 के उपनियम (2) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 2023-04-26 को कर दिया गया है।

“खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

“खनन योजना” का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 60 (माह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 216412.00 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

आवद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व पट्टेदार का होगा।

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।
2. खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।
3. खनन पट्टा स्थल पर फ्रस्ट एड बॉक्स व स्ट्रेचर रखे जायें।
4. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
5. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन में उत्पन्न धूल को उड़ने से रोका जा सके।

बहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।
 पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों
 एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा। 162

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

(कमलेश कुमार राय)

Digitally signed by कमलेश कुमार राय
 Date: 2023.04.27 13:18:02

2023/4/11/202210 (1)/मा0 प्लान ,तद् दिनांक

निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- Banda
- 2- पट्टाधारक श्री SHRI RAVISH GUMBER नि0 तहसील Banda जनपद Banda
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

भवदीय

(कमलेश कुमार राय)

जेय खान अधिकारी
 Digitally signed by कमलेश कुमार राय
 Date: 2023.04.27 13:18:02

1054

Anneure R 10/3

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The -1

RAVISH GUMBER

WARD NO 14, SHRIKANT VERMA ROAD, NEAR MAGNETO MALL,
OPPOSITE SAI PARISAR -495001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/450684/2023 dated 30 Oct 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|-------------------------|
| 1. EC Identification No. | EC24B001UP191707 |
| 2. File No. | 8416-7910 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | SAND/MORRUM MINE |
| 7. Name of Company/Organization | RAVISH GUMBER |
| 8. Location of Project | UTTAR PRADESH |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 06/03/2024

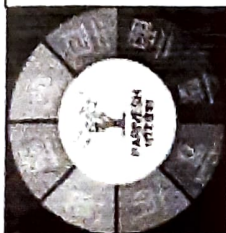
(e-signed)
 Sanjeev Kumar Singh (IFS)
 Member Secretary
 SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





1055

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/450684/2023 & SEIAA, U.P File no-8416-7910

Sub: Environmental Clearance for Sand/Morrum Mine" at Gata No. Part of 72/47 & Part of 74/1 (Khand No. 03), Village – Pathri, Tehsil & District – Banda, Shri Ravish Gumber, Area- 19.0 Ha.

Dear Sir,

This is with reference to your application / letter 13-06-2023, 04-12-2023 above mentioned subject. The matter was considered by 813th SEAC in meeting held on 05-12-2023 & 829th SEAC in meeting held on 31-01-2024 and 802th SEIAA in meeting held on 29-02-2024.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P) to SEAC on 31-01-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

- The environmental clearance is sought for "Sand/Morrum Mine" at Gata No. Part of 72/47 & Part of 74/1 (Khand No. 03), Village – Pathri, Tehsil & District – Banda, Shri Ravish Gumber, Area- 19.0 Ha.
- The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 192/Parya/SEIAA/7910/2023 on date 17/08/2023.
- The Public Hearing was organized on 20/10/2023. Final EIA report submitted by the project proponent on 30/10/2023.
- Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/450684/2023		
2.	File no. allotted by SEIAA, UP	8416-7910		
3.	Name of proponent	M/s Mayur Bauxite India Private Limited, Prop. Shri Ravish Gumber (Director) S/o Shri Manjeet Singh Gumber,		
4.	Full correspondence address of proponent.	R/o – Ward No. 14, Shrikant Verma Road, Near Magneto Mall, Opposite Sai Parisar District - Bilaspur (Chhattisgarh)		
5.	Name of Project	Sand/ Morrum Mining Project		
6.	Project location (Plot / Khasra / Gata No.)	Gata No- Part of 72/47 & Part of 74/1 (Khand No. - 03)		
7.	Name of Village	Pathri		
8.	Tehsil	Sadar		
9.	District.	Banda (U.P.)		
10.	Name of Minor Mineral	Sand/Morrum		
11.	Sanction Lease Area (in Ha.)	19.0 Ha.		
12.	Max. & Min mRL within lease area	Maximum & Minimum mRL is 125 & 107 mRL respectively		
13.	Pillar Coordinates (Verified by DMO)	Pillar	Latitude(N)	Longitude(E)

1056

	route for dust suppression 250 m length × 6 m width × 1.5 liters of water per m ² × 1 times a day = 2.25 KLD	Rs 1.1 per liter	water/day × 250 (working days)	
Average cost of the EMP Budget				Rs 6,89,100/-
B)	Budget allocated for Development Project			
Sr. No.	Particulars	Estimated Cost	Numbers/Quantity	Total Cost(Rs)
1	Distribution of steel Furniture (Bench & chair) For students of primary school of village Pathri	Rs. 4000 per piece@1 chair & table	10 piece	Rs 40,000/-
2	Installation of Solar light in village Pathri	Rs. 20,000 per Solar light	Rs. 20,000 × 1 Solar light	Rs 20,000/-
3	Construction of one male and female toilet in primary school of village Pathri	Rs 50,000 /-each	Rs 50,000 × 2	Rs 1,00,000/-
4	Installation of one hand pump in primary school of village Pathri	Rs 70,000/-	Rs 70,000	Rs 1,40,000/-
5	Health Check-up camps for the workers.	Six monthly	-	Rs 50,000/-
6	Haul Road Maintenance	-	-	Rs 50,000/-
Total Developmental Budget				Rs 4,00,000/-
Total EMP Budget (EMP Rs 6,89,100/- + Rs 4,00,000/- Developmental Budget)				Rs 10,89,100/-
Note : The above action plan will be implemented during project implementation phase. Zero date will start from the date of start for the proposed project.				

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 31-01-2024 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 29-02-2024 and decided to grant the Environmental Clearance to the title project for collection of 2,16,412 m³ per year for lease area of 19 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified

1057

by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.

5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.

1058

25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).

1059

42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 19,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt and polygon should be attached and submitted within a month. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.

1060

8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
10. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
11. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
16. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
17. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
18. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
19. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
20. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
21. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
22. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer and Expert Agency in this field
23. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
24. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
25. The project proponent should explore the possibilities of rainwater harvesting at project Site.

1061

26. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
27. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
28. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
29. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
30. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
31. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is earlier.
32. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
33. Environment management in according to environmental status and impact of the project.
34. During the school opening and closing time transportation of minerals will be restricted.
35. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
36. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
37. Pakkamotorable haul road to be maintained by the project proponent.
38. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
39. Permission from the competent authority regarding evacuation route should be taken.
40. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
41. Provision for cylinder to workers should be made for cooking.
42. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
43. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
44. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
45. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
46. Provision for two toilets and hand pumps should be made at mining site.
47. Drinking water for workers would be provided by tankers.
48. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
49. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
50. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
51. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
52. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
53. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.

1062

70. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
71. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
72. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
73. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
74. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
75. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
76. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
77. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
78. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
79. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
80. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
81. Waste water from potable use be collected and reused for sprinkling.
82. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not

1063

implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Banda.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Sanjeev Kumar Singh)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by: Sanjeev Kumar Singh (IFS)

Designation: Member Secretary

Date and Time: 3/6/2024 2:03:44 PM

1064

Annexure R 10/4



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

204966/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2024

Date: 14/03/2024

To,

M/s

MS MAYUR BAUXITE INDIA PRIVATE LIMITED

**Gata No- Part of 72/47 Part of 74/1 (KhandNo. - 03) VILLAGE
PATHRI, TEHSIL SADAR DISTRICT BANDA UTTAR
PRADESH,BANDA,**

**Application Id-
25232990**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS MAYUR BAUXITE INDIA PRIVATE LIMITED** located at **Gata No- Part of 72/47 Part of 74/1 (KhandNo. - 03) VILLAGE PATHRI, TEHSIL SADAR DISTRICT BANDA UTTAR PRADESH,BANDA,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MS MAYUR BAUXITE INDIA PRIVATE LIMITED** granted for the period from **14/03/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	216412	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 kld	Septic Tank	soak pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

1065

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) L _{eq}	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

1066

- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
 7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
 8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

1067

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 2,16,412 Cu Meter/Year by opencast and semi mechanized mining in 19.0 Hectare Lease area at Gata No. Part of 72/47 & Part of 74/1 (Khand No. 03), Village – Pathri, Tehsil & District – Banda.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC24B001UP191707 dated 06.03.2024 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2028, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**Rajendra
Singh**

Digitally signed by
Rajendra Singh
Date: 2024.03.16
15:40:12 +05'30'

Chief Environmental Officer (circle-2)

1068

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis

Rajendra Singh
Chief Environmental Officer (circle-2)

Digitally signed by
Rajendra Singh
Date: 2024.03.16
15:40:05+0530



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है। वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

1069

Annexure R 10/5

(2)

"प्रपत्र एम0एम0-8"

खनन के लिये नीलाम पट्टे का प्रपत्र (नियम-29)

यह अभुसन्ध आण दिनांक 05.11.2021 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-पारभार" कहा गया है, जिसका पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिप्रेताकित्ती भी समझे जायेंगे)

एक पक्ष

और मयूर बीकसाईट इंडिया प्राइवेट लिमिटेड कम्पनी पता-8 पल्लो, डी0एन0-24, मैट्रिक्स टॉवर, सेक्टर-5, साल्ट लाके, कोलकाता (वेस्ट बंगाल) हेड ऑफिस पता-कमिश्नर आफिस के सामने, पानी टंकी रोड, फुलुवंड, बिलासपुर (छत्तीसगढ़) निदेशक श्री रवीश गम्बर पुत्र श्री मंजीत सिंह गम्बर गिवाशी-मार्ड नं0-14, श्रीकान्त वर्मा रोड, नियर मेगनेटो मॉड, आपोजिट साउथ परिसर, बिलासपुर (छत्तीसगढ़), जो कम्पनी अधिनियम-1956(1956 का 1) के अन्तर्गत कॉर्पोरेट पंजीकरण पहचान पत्र सं0-U13200WB2011PTC169074 वर्ष 2011-2012 में पंजीकृत है, के अर्थीन निवद्ध प्राइवेट कम्पनी है और जिसका कार्यालय-8 पल्लो, डी0एन0-24, मैट्रिक्स टॉवर, सेक्टर-5, साल्ट लाके, कोलकाता (वेस्ट बंगाल) हेड ऑफिस पता-कमिश्नर आफिस के सामने, पानी टंकी रोड, फुलुवंड, बिलासपुर (छत्तीसगढ़) में है। निवद्ध जिसको आगे "पट्टेदार" कहा गया है, जिस पदावली के अन्तर्गत, यदि सन्दर्भ में ऐसा ग्राह्य हो, उत्तराधिकारी भी समझे जायेंगे।

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 जिसे आगे "उक्त नियमावली" कहा गया है के अनुसार किये गये ई-निविदा सह ई-नीलामी में मात्रा 2,16,412 घनमीटर (प्रतिवर्ष) उपखनिज बालू/गोरम के लिये पट्टेदार द्वारा रु0 883.00 प्रति घनमीटर की दर से प्रथम वर्ष हेतु रु0 14,78,09,396/- (रु0 चौदह करोड़ अठहत्तर लाख नौ हजार तीन सौ छानवे मात्र) तथा अनुवर्ती वर्षों में गत वर्ष की देय धनराशि पर 10 प्रतिशत वृद्धि करके देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिये 05 वर्ष के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि भाग-पथरी को गाटा सं0-72/47 का भाग व 74/1 का भाग (खण्ड सं0-03) कुल रकबा 19.00 हे0 के लिये स्वीकार कर लिया गया है और उन्होंने प्रतिमृति स्वरूप राज्य सरकार के पास रु0 3,09,62,349/- (रु0 तीन करोड़ उनहत्तर लाख बावन हजार तीन सौ उनचास मात्र) की धनराशि जमा कर दी है।

यह इस बात का साक्ष्य है कि इस उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन तथा सम्पादन किये जाने वाले, स्वामित्यों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है। केन नदी क्षेत्र में उपस्थापन बालू/गोरम, जिन्हें आगे अभिदिष्ट अनुसूची में "उक्त खनिज" कहा गया है की समस्त

-3-

YUR DAUX PVT. LTD.

DIRECTOR

(युवप्रकाश तिवारी)
खनिज मोर्चरर

(अर्जुन कुमार)

खान अधिकारी
बोर्ड

(गणेश कुमार)

अपर निरीक्षणार्थी (वि०/ता०)
बोर्ड अधिकारी खनिज
बोर्ड।जिलाधिकारी
बोर्ड

1070

(3)

खान, तल्प (Beds), संदर सीम्स (Viens seams) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 05.10.2024 से दिनांक 04.10.2019 तक 05 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिये गये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

ऊपर अभिदिष्ट अनुसूची

भाग-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान-वह समस्त भू-खण्ड जो जनपद-बाँदा की तहसील बाँदा में स्थान ग्राम-पथरी के गाटा सं०-72/47 का भाग व 74/1 का भाग (खण्ड सं०-03) कुल रकबा 19.00 हे० जो इसके साथ संलग्न नक्शे में चिह्नित है और उसे लाल रंग से रंजित (Colour) किया गया है और जिसकी सीमायें तथा अक्षांश व देशान्तर निम्नलिखित है :-

गाटा संख्या-72/47 का भाग व 74/1 का भाग (खण्ड सं०-03), कुल रकबा 19.00 हे०	उत्तर- केन नदी की उत्तरी सीमा दक्षिण- आ०सं० का शेष भाग व आ०सं० 642, 643, खण्ड सं०-02 पूरव- आ०सं० का शेष भाग व नदी का भाग पश्चिम- केन नदी का भाग व खण्ड सं०-02
--	--

बिन्दु	अक्षांतर	देशान्तर
A	25°37'23.28" N	80°16'58.18" E
B	25°37'26.16" N	80°16'58.64" E
C	25°37'28.99" N	80°16'55.50" E
D	25°37'33.53" N	80°17'00.00" E
E	25°37'31.59" N	80°17'01.50" E
F	25°37'35.09" N	80°17'06.93" E
G	25°37'38.72" N	80°17'04.64" E
H	25°37'39.36" N	80°17'06.07" E
I	25°37'44.55" N	80°17'02.64" E
J	25°37'34.95" N	80°16'43.36" E

और जिसे एतद्वारा "उक्त भूखण्ड" कहा गया है।

UR BAUXITE INDIA PVT. LTD.

DIRECTOR

(अध्यक्ष निदेशक) (अनुमोदित)

कार्यकारी

खान अधिकारी और निदेशक (वि०/रा०)
बाँदाकार्यकारी खनिज
बाँदा।कार्यकारी
बाँदा।

1071

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि : पट्टेदार इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटाये गये सभी बालू/मोरम के सम्बन्ध में उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-27(3) के अनुसार निविदा/नीलामी की धनराशि पंचम अनुसूची में दी गयी व्यवस्था के अनुसार स्वामित्व का भुगतान करेगा।

देय धनराशियों के जमा करने की पंचम अनुसूची

(1) प्रथम वर्ष की किश्ते :-

क्र० सं०	पट्टा वर्ष	किश्त/देयता तिथि	देय धनराशि (रु०में)	पट्टा धनराशि का प्रतिशत
1.	प्रथम वर्ष	प्रथम किश्त, पट्टा प्रारम्भ के पूर्व	2,95,61,879.20	20 प्रतिशत (अग्रिम जमा)
2.	"	द्वितीय किश्त, 01 नवम्बर, 2024	1,47,80,939.60	10 प्रतिशत
3.	"	तृतीय किश्त, 01 दिसम्बर, 2024	1,47,80,939.60	10 प्रतिशत
4.	"	चतुर्थ किश्त, 01 जनवरी, 2025	1,47,80,939.60	10 प्रतिशत
5.	"	पंचम किश्त, 01 फरवरी, 2025	1,47,80,939.60	10 प्रतिशत
6.	"	छठा किश्त, 01 मार्च, 2025	1,47,80,939.60	10 प्रतिशत
7.	"	सप्तम किश्त, 01 अप्रैल, 2025	1,47,80,939.60	10 प्रतिशत
8.	"	अष्टम किश्त, 01 मई, 2025	1,47,80,939.60	10 प्रतिशत
9.	"	नौवीं किश्त, 01 जून, 2025	1,47,80,939.60	10 प्रतिशत
प्रथम वर्ष की पट्टा धनराशि :-			14,78,09,396.00	

(2) द्वितीय वर्ष की किश्ते :-

क्र० सं०	पट्टा वर्ष	किश्त/देयता तिथि	देय धनराशि (रु०में)	पट्टा धनराशि का प्रतिशत
1.	द्वितीय वर्ष	प्रथम किश्त, 01 अक्टूबर, 2025	3,25,18,067.20	20 प्रतिशत
2.	"	द्वितीय किश्त, 01 नवम्बर, 2025	1,62,59,033.60	10 प्रतिशत
3.	"	तृतीय किश्त, 01 दिसम्बर, 2025	1,62,59,033.60	10 प्रतिशत
4.	"	चतुर्थ किश्त, 01 जनवरी, 2026	1,62,59,033.60	10 प्रतिशत
5.	"	पंचम किश्त, 01 फरवरी, 2026	1,62,59,033.60	10 प्रतिशत
6.	"	छठा किश्त, 01 मार्च, 2026	1,62,59,033.60	10 प्रतिशत
7.	"	सप्तम किश्त, 01 अप्रैल, 2026	1,62,59,033.60	10 प्रतिशत
8.	"	अष्टम किश्त, 01 मई, 2026	1,62,59,033.60	10 प्रतिशत
9.	"	नौवीं किश्त, 01 जून, 2026	1,62,59,033.60	10 प्रतिशत
द्वितीय वर्ष की पट्टा धनराशि :-			16,25,90,336.00	

-5-



निविदा अधिकारी (अर्जुन कुमार)
खनिज अधिकारी
बाँदा

अधीनस्थ अधिकारी (वि०/रा०)
अधीनस्थ अधिकारी खनिज
बाँदा।

अधीनस्थ अधिकारी
बाँदा

1072

(5)

(3) तृतीय वर्ष की किश्ते :-


क्र० सं०	पट्टा वर्ष	किश्त/देयता तिथि	देय धनराशि (रु०में)	पट्टा धनराशि का प्रतिशत
1.	तृतीय वर्ष	प्रथम किश्त, 01 अक्टूबर, 2026	3,57,69,874.00	20 प्रतिशत
2.	"	द्वितीय किश्त, 01 नवम्बर, 2026	1,78,84,937.00	10 प्रतिशत
3.	"	तृतीय किश्त, 01 दिसम्बर, 2026	1,78,84,937.00	10 प्रतिशत
4.	"	चतुर्थ किश्त, 01 जनवरी, 2027	1,78,84,937.00	10 प्रतिशत
5.	"	पंचम किश्त, 01 फरवरी, 2027	1,78,84,937.00	10 प्रतिशत
6.	"	छठा किश्त, 01 मार्च, 2027	1,78,84,937.00	10 प्रतिशत
7.	"	सत्तम किश्त, 01 अप्रैल, 2027	1,78,84,937.00	10 प्रतिशत
8.	"	अष्टम किश्त, 01 मई, 2027	1,78,84,937.00	10 प्रतिशत
9.	"	नौवीं किश्त, 01 जून, 2027	1,78,84,937.00	10 प्रतिशत
तृतीय वर्ष की पट्टा धनराशि :-			17,88,49,370.00	


(4) चतुर्थ वर्ष की किश्ते :-

क्र० सं०	पट्टा वर्ष	किश्त/देयता तिथि	देय धनराशि (रु०में)	पट्टा धनराशि का प्रतिशत
1.	चतुर्थ वर्ष	प्रथम किश्त, 01 अक्टूबर, 2027	3,93,46,861.40	20 प्रतिशत
2.	"	द्वितीय किश्त, 01 नवम्बर, 2027	1,96,73,430.70	10 प्रतिशत
3.	"	तृतीय किश्त, 01 दिसम्बर, 2027	1,96,73,430.70	10 प्रतिशत
4.	"	चतुर्थ किश्त, 01 जनवरी, 2028	1,96,73,430.70	10 प्रतिशत
5.	"	पंचम किश्त, 01 फरवरी, 2028	1,96,73,430.70	10 प्रतिशत
6.	"	छठा किश्त, 01 मार्च, 2028	1,96,73,430.70	10 प्रतिशत
7.	"	सत्तम किश्त, 01 अप्रैल, 2028	1,96,73,430.70	10 प्रतिशत
8.	"	अष्टम किश्त, 01 मई, 2028	1,96,73,430.70	10 प्रतिशत
9.	"	नौवीं किश्त, 01 जून, 2028	1,96,73,430.70	10 प्रतिशत
चतुर्थ वर्ष की पट्टा धनराशि :-			19,67,34,307.00	

MAHARAJA BRONXITE INDIA PVT. LTD.




 मानोज मोहरीर


 मानज कुमार
 मानज अधिकारी
 मानज अधिकारी (मि०/सि०)
 मानज अधिकारी धनिज
 धनिज


 मानज

1073

(6)

(5) पंचम वर्ष की किश्त :-

क्र० सं०	पट्टा वर्ष	किश्त/देयता तिथि	देय धनराशि (₹000)	पट्टा धनराशि का प्रतिशत
1.	पंचम वर्ष	प्रथम किश्त, 01 अक्टूबर, 2028	4,32,81,547.80	20 प्रतिशत
2.	..	द्वितीय किश्त, 01 नवम्बर, 2028	2,16,40,773.80	10 प्रतिशत
3.	..	तृतीय किश्त, 01 दिसम्बर, 2028	2,16,40,773.80	10 प्रतिशत
4.	..	चतुर्थ किश्त, 01 जनवरी, 2029	2,16,40,773.80	10 प्रतिशत
5.	..	पंचम किश्त, 01 फरवरी, 2029	2,16,40,773.80	10 प्रतिशत
6.	..	छठा किश्त, 01 मार्च, 2029	2,16,40,773.80	10 प्रतिशत
7.	..	सप्तम किश्त, 01 अप्रैल, 2029	2,16,40,773.80	10 प्रतिशत
8.	..	अष्टम किश्त, 01 मई, 2029	2,16,40,773.80	10 प्रतिशत
9.	..	नौवीं किश्त, 01 जून, 2029	2,16,40,773.80	10 प्रतिशत
पंचम वर्ष की पट्टा धनराशि :-			21,64,07,738.00	

2. स्वामित्व कटौती आदि से मुक्त होगा : इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" पर सरकारी कोषागार जनपद बांदा/ऑनलाईन प्रीपेड भुगतान विभागीय ई-एम0एम0-11 पोर्टल upmines.upsdc.gov.in पर जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

3. स्वामित्व का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : यदि इस उपस्थापना पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का बकाया।

भाग-3

सामान्य उपबन्ध

1. नियमों, प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

MAYUR BAUXITE INDIA PVT. LTD.

DIRECTOR (पञ्चप्रशासक)

खनिज मोहरीर

सुनील कुमार

पञ्च अधिकारी और नितासकारी (वि०/स०) /
अभार अधिकारी खनिज
बांदा।जिलाधिकारी
बांदा।

-7-

1075

(8)

अतिरिक्त शर्तें

पट्टा विलेख के निष्पादन के उपरान्त खनन संक्रियायें तत्काल प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति के कुशल कारीगर की भांति करेगा।

2. पट्टेदार नियमावली-2021, नियम-36 के अनुसार पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमाचिन्ह को और खम्भे को परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति में रखेगा तथा वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खननपट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये प्रपत्र ई0-एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा। यदि पट्टाधारक नियम-36 के उपबन्धों का उल्लंघन करता है तो प्रत्येक चूक के लिये प्रतिदिन रू0 25,000.00 की दर से शास्ति उदगृहित की जायेगी और ऐसी उदगृहित शास्ति को जमा करने पर चूक की दशा में उक्त धनराशि की कटौती खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से की जायेगी।
3. प्रत्येक वर्ष मानसून सत्र में (माह जुलाई, अगस्त व सितम्बर) बालू/मोरम का खनन/परिवहन कार्य प्रतिबन्धित रहेगा।
4. पट्टेदार/प्रतिनिधि इस अनुबन्ध के भाग-2 में उल्लिखित देयता तिथि पर प्रत्येक माह देय पट्टा धनराशि के किश्तों का अग्रिम भुगतान करके ई0एम0एम0-11 जनरेट करेगा और प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित दो प्रतियों में जारी करेगा। यदि देयता तिथि पर अग्रिम भुगतान करके ई0एम0एम0-11 जनरेट नहीं किया जाता है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक पर होगी तथा उल्लिखित पट्टा धनराशि की वसूली पट्टाधारक से नियमानुसार की जायेगी। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-2021 के नियम-60 के अन्तर्गत शास्ति का भागीदार होगा।

MUR SANKET INDIA PVT. LTD.

DIRECTOR

(अ.प्र.का.श. तिवारी)

अभिज मोहरर

कुमार

अधिकारी

अधिकारी (नि.रा.) /
अधिकारी (नि.रा.)

9

अधिकारी



1076

(9)

5. पट्टेदार 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन सक्रिय नहीं करेगा।
6. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
7. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
8. पट्टाधारक को पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति राज्य सरकार व अनुदती प्रस्तावक के पक्ष में अन्तरित किये जाने में कोई आपत्ति नहीं होगी।
9. पट्टेदार नियमावली-2021, नियम-35 के अर्धीन उपबन्धित उपबन्धों के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण-पत्र में उल्लिखित निबन्धन एवं शर्तों का उल्लंघन करते हुये पाये जाने पर वह प्रत्येक चूक के प्रति अवसर के अनुसार रु० 50,000.00 की दर से ऐसी शास्ति के लिये दायी होगा।
10. खनन/परिवहन में जनघन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
11. पट्टेदार द्वारा मा० उच्च न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
12. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।
13. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदार को मान्य होगा।
14. पट्टेदार द्वारा राज्य अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी०सी०एस०, जिला खनिज फाउण्डेशन (डी०एम०एफ०) नियमानुसार जमा किया जायेगा।
15. पट्टेदार को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेदार होंगे।
16. पट्टेदार को उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों/एन०जी०टी० के आदेशों का अक्षरशः पालन करना होगा।
17. पट्टेदार स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा।



[Handwritten signature]
 DIRECTOR
 MINISTRY OF ENVIRONMENT
 GOVT. OF INDIA

[Handwritten signature]
 जिलाधिकारी
 खनिज विभाग

[Handwritten signature]
 राज्य सरकार
 जिलाधिकारी/जसुर निरीक्षण
 दौरा

[Handwritten signature]

जिलाधिकारी/जसुर निरीक्षण
 दौरा

[Handwritten signature]
 जिलाधिकारी
 दौरा

1077

(10)

18. पददेवार नियमावली-2021 के नियम-76 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संक्षेप में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एन(एमए)-12 में जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरण प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रु० 2000.00 की शारित का भारी होगा तथा पददेवार की ऐसी चूक, खनन पददा मिलेश्वर की शर्तों का उल्लंघन माना जायेगा।
19. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पददेवार तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (ज०एम०) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
20. मा० संघीय न्यायालय में प्रस्तुत रिट याचिका(सी) सं०-114/2014 (कॉमन काज बनाम गुमिदान आफ इण्डिया) में पारित निम्नवत आदेश दिनांक 08.01.2020 का अनुपालन पददेवार को करना अनिवार्य होगा :-
The mining lease holders shall, after ceasing mining operation, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
21. पददेवार के पददाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण को सुरक्षा हेतु उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर यहाँ पुनारीक्षण करना होगा।
22. स्वीकृत क्षेत्र में ब्यापी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी।
23. खनन पददा स्वीकृति के पश्चात यदि वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति ज्ञेय जाने पर उक्त नियमावली, 2021 के नियम 80 के अधीन युक्तिगुण अवधार विद्ये जाने के पश्चात खनन पददा निरस्त किया जायेगा।
24. पददेवार द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर शर्तों का निर्माण किया जाता है तो संबंधित काश्तकार की लिखित सहमति सम्बन्धी अमिसेख जिला क्वेरी कार्यालय, बांदा में प्रस्तुत करना अनिवार्य होगा। शर्तों के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।

MAYUR MUNITA (INDIA) PVT. LTD.

DIRECTOR (बांदा क्वेरी विभाग)

बांदा, मध्य प्रदेश

नि. कुमार

अधीनस्थ/अधीनस्थ (विभाग)/
अधीनस्थ/अधीनस्थ
बांदा

-11-

बांदा
क्वेरी

1078

(11)

24. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
25. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 2021 के नियम 80 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
26. नियमावली-2021 के नियम-42(ज) के अधीन उपबन्धित उपबन्धों के अनुसार जलधारा में सक्शन मशीन/लिफ्टर के माध्यम से खनन कार्य निषिद्ध होगा। पट्टेदार उक्त नियम के उपबन्धों का उल्लंघन करता हुआ पाया जाता है तो प्रत्येक अवसर में पांच लाख रुपये की दर से शास्ति के लिये दायी होगा। शास्ति की उपरोक्त उल्लिखित धनराशि को जमा करने में विफल होने पर उक्त धनराशि को पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती की जायेगी।
27. नियमावली-2021 के नियम-45 में उपबन्धित की गयी किसी शर्त को भंग करने पर पचास हजार रुपये की शास्ति/उद्ग्रहण के लिये दायी होगा। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।
28. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र(यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
29. रीवर बेड माइनिंग की स्थिति में खनन की गहराई 03 (तीन) मीटर अथवा वाटर लेवल में से जो न्यूनतम हो, तक ही किया जायेगा।
30. पर्यावरण स्वच्छता प्रमाण-पत्र में उल्लिखित शर्तों तथा उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम-35(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेदार को किया जाना आवश्यक होगा।
31. पट्टाधारक विहित लोडिंग सन्नियमों की पुष्टि करने विफल हो जाने पर ऐसे प्रत्येक चूक की दशा में रूपया पच्चीस हजार की शास्ति अधिरोपित की जायेगी। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।
32. मा0 राष्ट्रीय हरित न्यायाधिकरण के आदेश दिनांक 18.09.2020 के अनुक्रम में क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, बांदा से The Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 के तहत जल एवं वायु सम्बन्धी सहमति-पत्र प्राप्त करने के उपरान्त ही बालू/मोसम का खनन एवं परिवहन कार्य पट्टा क्षेत्र के अन्तर्गत करेगा।
33. ई-निविदा सह ई-नीलामी विज्ञापित दिनांक 09.01.2023 के बिन्दु सं0-22 के शर्त-(1) से आश्वस्त होकर पट्टाधारक द्वारा खनन पट्टा प्राप्त किया गया है। यह ई-निविदा सह ई-नीलामी 05 वर्ष की अवधि व निर्धारित मात्रा के लिये है। खनन पट्टा बिलेख निष्पादन के उपरान्त उपखनिज की मात्रा निर्धारण करने सम्बन्धी प्रार्थना-पत्र/दावा मान्य नहीं होगा।

MANUS CRUATE (MCM) PVT. LTD.



DIRECTOR (परिहार) (वि०/रा०) / नि०/कार्यकारी
 बांदा
 बांदा

-12-

1079

(12)

स्टाम्प शुल्क :-

स्टाम्प शुल्क के प्रयोजन के लिये पांच वर्षों में देय कुल पट्टा धनराशि रु 90,23,91,147/- पर जरिये ई-स्टाम्प प्रमाण पत्र संख्या-IN-UP0766200085094W, धनराशि रु 1,80,47,840/- दिनांक 03.10.2024 उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है।

इसके साक्ष्य के रूप में यह उपस्थापन पत्र एतदधीन आयी हुयी रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. यन्त्र प्रकाश तिवारी खनिज मंत्रालय नया।
2. अर्जुन कुमार खान अधिकारी बाँदा।
3. राजेश कुमार अपर जिलाधिकारी (वि/रा) बाँदा।

की उपस्थिति में जिलाधिकारी, बाँदा द्वारा हस्ताक्षरित :-

1. हरिप्रकाश तिवारी प्र/0 विनोद कुमार, नि. 9100/149/10000
अवरिस्ट. बकेत वाटा (84)6904805, अक्षांश- 25° 20' 00" N, 82° 00' 00" E

जिलाधिकारी
बाँदा। बाँदा

2. अर्जुन कुमार प्र/0 गुलशम सन्तुषा, नि. वडिं 42, P-20, विद्यापुरम इलेनी
पञ्च-1, सोपुतरे, सरकेप, विवाजपुर (द.ग.) 7399999992, 100x 100x 0618

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-

पट्टाधारक
का हस्ताक्षर

(यन्त्र प्रकाश तिवारी)
खनिज मंत्रालय

(अर्जुन कुमार)
खान अधिकारी
बाँदा

(राजेश कुमार)
अपर जिलाधिकारी (वि/रा)/
खान अधिकारी खनिज
बाँदा।



“आदेश”

शासनादेश सं०-1875/86-2017-57(सा०)/2017 टी०सी०-1 लखनऊ दिनांक 14.08.2017 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के प्राविधानों के अन्तर्गत जनपद बाँदा की तहसील बाँदा स्थित ग्राम-पथरी के गाटा सं०-72/47 का भाग व 74/1 का भाग (खण्ड सं०-03) कुल रकबा 19.00 हे० खनन योग्य मात्रा 2,16,412 घन मी० बालू/मोरम प्रतिवर्ष के सम्बन्ध में खनन पट्टा स्वीकृत किये जाने हेतु इस कार्यालय के विज्ञप्ति सं०-354/खनिज-30, बाँदा दिनांक 09.01.2023 द्वारा विज्ञापित किया गया था, जिसके क्रम में समस्त औपचारिकताओं पूर्ण होने के उपरान्त मयूर बॉक्सईट इंडिया प्राईवेट लिमिटेड कम्पनी पता-6 पलोर, डी०एन०-24, मैट्रिक्स टॉवर, सेक्टर-5, साल्ट लाके, कोलकाता (वेस्ट बंगाल) हेड ऑफिस पता-कमिश्नर आफिस के सामने, पानी टंकी रोड, कुदुदंड, बिलासपुर (छत्तीसगढ़) निदेशक श्री रवीश गम्बर पुत्र श्री मंजीत सिंह गम्बर निवासी-वार्ड नं०-14, श्रीकान्त वर्मा रोड, नियर मेगनेटो मॉल, आपोजिट साउड परिसर, बिलासपुर (छत्तीसगढ़) द्वारा सर्वोच्च बिड रू० 683/- प्रति घन मी० प्रस्तुत किये जाने के दृष्टिगत लेटर ऑफ इन्टेन्ड संख्या-926/खनिज-30, बाँदा दिनांक 13.03.2023 निर्गत करते हुये प्रतिभूति की धनराशि रू० 3,69,52,349/- एवं प्रथम वर्ष की प्रथम किश्त की धनराशि रू० 2,95,61,879/- जमा करने के साथ ही नियमानुसार सक्षम प्राधिकारी/प्राधिकरण से अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण-पत्र प्रस्तुत करने हेतु निर्देशित किया गया, जिसके क्रम में सफल बोलीदाता द्वारा प्रतिभूति व प्रथम वर्ष की प्रथम किश्त की धनराशि जमा करने के साथ ही अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण-पत्र नियमानुसार प्राप्त कर कार्यालय में प्रस्तुत किया गया। सफल बोलीदाता द्वारा समस्त औपचारिकतायें पूर्ण किये जाने के उपरान्त 05 वर्षीय खनन पट्टा विलेख का निष्पादन नियमानुसार नियम/शर्तों के अधीन किया गया। उक्त खनन पट्टे की अवधि दिनांक 05.10.2024 से 04.10.2029 तक है। पट्टा विलेख का निष्पादन होने के उपरान्त पट्टेधारक द्वारा खनन एवं परिवहन का कार्य प्रारम्भ किया गया।

प्रश्नगत खनन पट्टे की संयुक्त जांच राजस्व विभाग, पुलिस विभाग व खनिज विभाग की संयुक्त टीम द्वारा दिनांक 18.10.2024 को की गयी, जिसमें खनन पट्टा क्षेत्र में 3373 घन मी० बालू/मोरम का अतिरिक्त खनन/परिवहन होना पाया गया। अतः उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम-3, 58, 72 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 की धारा-4 व 21 का उल्लंघन होने की दशा में कार्यालय के नोटिस सं०-3430/खनिज-30 बाँदा दिनांक 19.10.2024 निर्गत करते हुये कुल राजस्व की क्षति रू० 30,35,700/- से पट्टाधारक को अवगत कराया गया। पट्टाधारक द्वारा उक्त आरोपित धनराशि रू० 30,35,700/- चालान नं०-AKV240022184 दिनांक 19.10.2024 द्वारा जमा किया गया।

खनन पट्टे की संयुक्त जांच राजस्व विभाग, पुलिस विभाग व खनिज विभाग की संयुक्त टीम द्वारा दिनांक 23.11.2024 को की गयी, जिसमें खनन पट्टा क्षेत्र में 2166.50 घन मी० बालू/मोरम का अतिरिक्त खनन/परिवहन होना पाया गया। अतः उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम-3, 58, 72 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 की धारा-4 व 21 का उल्लंघन होने की दशा में कार्यालय के नोटिस सं०-3985/खनिज-30 बाँदा दिनांक 26.11.2024 निर्गत करते हुये कुल राजस्व की क्षति रू० 19,49,850/- से पट्टाधारक को अवगत कराया गया। पट्टाधारक द्वारा उक्त आरोपित धनराशि रू० 19,49,850/- चालान नं०-AKV240026036 दिनांक 26.11.2024 द्वारा जमा किया गया।

उक्त खनन पट्टे की पुनः संयुक्त जांच राजस्व विभाग व खनिज विभाग की संयुक्त टीम द्वारा दिनांक 05.02.2025 को की गयी, जिसमें खनन पट्टा क्षेत्र से बाहर 6854.50 घन मी० बालू/मोरम का अवैध खनन/परिवहन होना पाया गया तथा खनन पट्टा क्षेत्र के रास्ते पर बिना कोई वैध परिवहन प्रपत्र के उपखनिज का परिवहन कर रहे 05 वाहन पाये गये। अतः उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम-3, 58, 72 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 की धारा-4 व 21 का उल्लंघन होने की दशा में कार्यालय के नोटिस सं०-4755/खनिज-30 बाँदा दिनांक 07.02.2025 निर्गत करते हुये कुल राजस्व की क्षति रू० 61,69,050/- से पट्टाधारक को अवगत कराया गया। पट्टाधारक द्वारा उक्त नोटिस का स्पष्टीकरण दिनांक 19.03.2025 प्रस्तुत किया गया। उक्त स्पष्टीकरण संतोषजनक न पाये जाने के कारण कार्यालय पत्र सं०-170/खनिज-30 बाँदा दिनांक 07.04.2025 द्वारा स्पष्टीकरण निरस्त कर निस्तारित किया गया। पट्टाधारक द्वारा उक्त आरोपित धनराशि रू० 61,69,050/- विभिन्न चालान नं०-AKV250012310 दिनांक 24.04.2025 रू० 10,00,000/-, चालान नं०-AKV250013729 दिनांक 08.05.2025 रू० 25,00,000/- व चालान नं०-AKV250013760 दिनांक 08.05.2025 रू० 26,69,050/- द्वारा जमा किया गया।

1081

(2)

प्रश्नगत खनन पट्टे की संयुक्त जांच राजस्व विभाग व खनिज विभाग की संयुक्त टीम द्वारा दिनांक 10.03.2025 को की गयी, जिसमें खनन पट्टा क्षेत्र से बाहर 36518.75 घन मी0 बालू/मोरम का अवैध खनन/परिवहन होना पाया गया। अतः उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-3, 58, 72 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 की धारा-4 व 21 का उल्लंघन होने की दशा में कार्यालय के नोटिस सं0-5202/खनिज-30 बांदा दिनांक 18.03.2025 निर्गत करते हुये कुल राजस्व की क्षति रू0 3,28,66,875/- से पट्टाधारक को अवगत कराया गया। पट्टाधारक द्वारा उक्त नोटिस का स्पष्टीकरण दिनांक 20.03.2025 प्रस्तुत किया गया। उक्त स्पष्टीकरण संतोषजनक न पाये जाने के कारण कार्यालय पत्र सं0-299/खनिज-30 बांदा दिनांक 17.04.2025 द्वारा स्पष्टीकरण निरस्त कर निस्तारित किया गया। पट्टाधारक द्वारा नोटिस दिनांक 18.03.2025 व स्पष्टीकरण निरस्तीकरण पत्र दिनांक 17.04.2025 के विरुद्ध मा0 न्यायालय, आयुक्त चित्रकूटधाम मण्डल, बांदा के समक्ष अपील सं0-742/2025 योजित की गयी, जिसमें मा0 न्यायालय द्वारा पारित अन्तरिम आदेश दिनांक 03.05.2025 के कार्यकारी अंश निम्नवत है :-

“पक्षों के विद्वान अधिवक्ता के तर्कों पर विचार किया गया तथा प्रश्नगत आदेश का अवलोकन किया गया। अपीलकर्ता द्वारा समय के अन्दर प्रश्नगत अपील प्रस्तुत की गयी है। अतः न्यायहित में अपील पंजीकृत की जाती है। स्थगन के संबंध में अपीलकर्ता के कथनों में बल प्रतीत होता है। ऐसी दशा में अग्रिम नियत तिथि तक के लिए जिलाधिकारी के आदेश दिनांक 18.03.2025/17.04.2025 का क्रियान्वयन स्थगित किया जाता है। गुणदोष पर निस्तारण हेतु अवर कार्यालय की पत्रावली एवं प्रस्तरवार आख्या तलब की जाये। पत्रावली दिनांक 12.06.2025 को पेश हो।”

उपरोक्त आदेश के अनुपालन में कार्यालय पत्र सं0-1011/खनिज-30 बांदा दिनांक 24.05.2025 द्वारा पत्रावली व प्रस्तरवार आख्या मा0 न्यायालय, आयुक्त चित्रकूटधाम मण्डल, बांदा को प्रेषित की गयी। उक्त अपील सं0-742/2025 में मा0 न्यायालय, आयुक्त चित्रकूटधाम मण्डल, बांदा द्वारा पारित अन्तिम आदेश दिनांक 25.07.2025 के कार्यकारी अंश निम्नवत है :-

“अपीलकर्ता के कथनों के संबंध में इस न्यायालय द्वारा भी दिनांक 26.06.2025 को अपर आयुक्त, द्वितीय, चित्रकूटधाम मण्डल, बांदा, खान अधिकारी, महोबा एव नायब तहसीलदार, तिंदवारी, बांदा को मौके का स्थलीय निरीक्षण किये जाने हेतु नामित किया गया एवं प्रश्नगत क्षेत्र से बाहर हुए खनन की वास्तविक स्थिति के बारे में आख्या उपलब्ध कराये जाने के निर्देश दिये गये। संयुक्त टीम द्वारा दिनांक 23.07.2025 को अपनी आख्या प्रस्तुत की गयी। आख्या में उल्लेख किया गया है कि “जांच आख्या दिनांक 10.03.2025 के बिन्दु संख्या 03 में दर्शाये गये पिट संख्या 01 के जियोकोऑर्डिनेट्स पर जब जांच टीम दिनांक 02.07.2025 को पहुंची तो यह पाया गया कि पट्टाधारक द्वारा अपने खनन क्षेत्र के बाहर नदी के किनारे एवं किसानों के खेतों में व्यापक रूप से अपने स्वीकृत क्षेत्र से बाहर बड़े पैमाने पर अवैध खनन किया गया है, जो के0एम0एल0 फाईल के रूप में प्रदर्शित एवं संलग्न है। इस प्रकार जांच आख्या में पायी गयी अवैध खनन की मात्रा 36,518.75 घनमी0 सही पायी गयी।” इसके अतिरिक्त आख्या में यह भी उल्लेख किया गया है कि पट्टे की पुनः जांच दिनांक 03.05.2025 को राजस्व एवं खनिज विभाग द्वारा संयुक्त रूप से की गयी, जिसमें 43,696 घनमी0 अवैध खनन पाया गया, जिस पर जिलाधिकारी, बांदा द्वारा नोटिस दिनांक 06.05.2025 निर्गत की गयी। इस प्रकार पृथक-पृथक जांचों में दर्शायी गयी मात्रा पर कार्यवाही जिलाधिकारी, बांदा द्वारा अमल में लायी गयी है।

उक्त आख्या से यह स्पष्ट है कि अपीलकर्ता द्वारा स्वीकृत क्षेत्र के बाहर अवैध खनन किया गया है, जो अवर कार्यालय की आख्या से स्पष्ट है एवं इस न्यायालय में प्राप्त आख्या से भी स्पष्ट है। अपीलकर्ता पर अधिरोपित धनराशि विधिअनुकूल है तथा जिलाधिकारी द्वारा पारित आदेश विधिक है, जिसमें किसी हस्तक्षेप की आवश्यकता परिलक्षित नहीं होती है। अपील बलहीन है। उपरोक्त के आलोक में अपील निरस्त की जाती है।”

पट्टाधारक द्वारा अवैध खनन की मात्रा में निहित धनराशि रू0 3,28,66,875/- में से आंशिक धनराशि रू0 50,00,000/- विभिन्न चालान सं0-AKV250016458 दिनांक 06.06.2025 रू0 5,00,000/-, चालान सं0-AKV250016625 दिनांक 09.06.2025 रू0 5,00,000/-, चालान सं0-AKV250016966 दिनांक 12.06.2025 रू0 10,00,000/-, चालान सं0-AKV250017026 दिनांक 13.06.2025 रू0 10,00,000/-, चालान सं0-AKV250017129 दिनांक 16.06.2025 रू0 100,00,000/- व चालान सं0-AKV250017292 दिनांक 18.06.2025 रू0 10,00,000/-, के माध्यम से जमा किया गया है, शेष धनराशि रू0 2,78,66,875/- पट्टाधारक जमा नहीं किया गया।

(3)

प्रश्नगत खनन पट्टे की संयुक्त जांच राजस्व विभाग व खनिज विभाग की संयुक्त टीम द्वारा दिनांक 03.05.2025 को की गयी, जिसमें खनन पट्टा क्षेत्र से बाहर 43696 घन मी० बालू/मोरम का अवैध खनन/परिवहन होना पाया गया। अतः उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम-3, 58, 72 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 की धारा-4 व 21 का उल्लंघन होने की दशा में कार्यालय के नोटिस सं०-667/खनिज-30 बांदा दिनांक 06.05.2025 निर्गत करते हुये कुल राजस्व की क्षति रू० 3,93,26,400/- से पट्टाधारक को अवगत कराया गया। पट्टाधारक द्वारा उक्त नोटिस का स्पष्टीकरण दिनांक 02.06.2025 प्रस्तुत किया गया। उक्त स्पष्टीकरण संतोषजनक न पाये जाने के कारण कार्यालय पत्र सं०-2081/खनिज-30 बांदा दिनांक 28.08.2025 द्वारा स्पष्टीकरण निरस्त कर निस्तारित किया गया। पट्टाधारक द्वारा नोटिस दिनांक 06.05.2025 व स्पष्टीकरण निरस्तीकरण पत्र दिनांक 28.08.2025 के विरुद्ध मा० न्यायालय, आयुक्त चित्रकूटधाम मण्डल, बांदा के समक्ष अपील सं०-1803/2025 योजित की गयी, जिसमें मा० न्यायालय द्वारा पारित अन्तरिम आदेश दिनांक 25.09.2025 के कार्यकारी अंश निम्नवत है :-

“तकों पर विचार किया गया तथा प्रश्नगत आदेश का अवलोकन किया गया। चूंकि उक्त अपील समय के अन्दर प्रस्तुत की गयी है। अतः न्यायहित में अपील पंजीकृत की जाती है। जहां तक स्थगन का प्रश्न है, के संबंध में पक्षों के अभिवचनों के अवलोकन हेतु अभिलेख का देखा जाना आवश्यक है, जिससे वस्तुस्थिति स्पष्ट हो सके। अतः अवर कार्यालय की पत्रावली आने तक के लिए जिलाधिकारी के आदेश दिनांक 28.08.2025 व 06.05.2025 का क्रियान्वयन स्थगित किया जाता है। गुणदोष पर निस्तारण हेतु अवर कार्यालय की पत्रावली एवं प्रस्तरवार आख्या तलब की जाये। पत्रावली आने एवं पक्षों को सुनने के उपरान्त स्थगन के अग्रिम बढ़ाये जाने पर विचार किया जायेगा।”

पट्टाधारक द्वारा अवैध खनन की निर्गत नोटिस के क्रम में प्रस्तुत स्पष्टीकरण निरस्त होने के उपरान्त भी अवैध खनन की धनराशि जमा न करने के कारण कार्यालय के पत्र संख्या-2251/खनिज-30 बांदा दिनांक 25.09.2025 द्वारा अवैध खनन की कुल धनराशि (2,78,66,875 + 3,93,26,400) रू० 6,71,93,275/- जमा करने हेतु पट्टाधारक को नोटिस निर्गत की गयी किन्तु पट्टाधारक द्वारा उक्त धनराशि जमा नहीं की गयी।

कार्यालय नोटिस सं०-2406/खनिज-30, बांदा दिनांक 25.10.2025 निर्गत करते हुये निष्पादित खनन पट्टा विलेख के अनुसार द्वितीय वर्ष की प्रथम किस्त (अक्टूबर-2025) की धनराशि रू० 3,25,18,067/- तथा प्रथम वर्ष की पट्टा धनराशि व द्वितीय वर्ष की प्रथम किस्त के सापेक्ष 10 प्रतिशत डी०एम०एफ० की धनराशि रू० 1,80,32,747/- एवं 02 प्रतिशत टी०सी०एस० की धनराशि रू० 36,06,552/- निर्धारित लेखा शीर्षको में जमा कर चालान/रसीद की प्रति कार्यालय में प्रस्तुत किये जाने के निर्देश पट्टाधारक को दिये गये थे, किन्तु पट्टाधारक द्वारा उक्त धनराशि को जमा कर चालान/रसीद की प्रति प्रस्तुत नहीं की गयी, बल्कि पट्टाधारक द्वारा प्रार्थना पत्र दिनांक 28.10.2025 प्रस्तुत किया गया, जिसमें उल्लिखित किय गया है कि :-

“उक्त नोटिस के माध्यम से आदेशित किया गया है कि द्वितीय वर्ष की प्रथम किस्त 3,25,18,067.20 जो दिनांक 01.10.2025 को देय थी जो आपके द्वारा जमा नहीं की गयी है तथा डी०एम०एफ० व टी०सी०एस० की मांग की गयी है। उक्त सम्बन्ध में अवगत करवाना है कि प्रार्थी कम्पनी के कर्मचारी/मैनेजर द्वारा खनन क्षेत्र का निरीक्षण माह अक्टूबर से लगातार किया जा रहा है कि खनन क्षेत्र में बालू/मोरम की एवं नदी के जल स्तर की क्या स्थिति है, जिसमें खनन क्षेत्र का लगभग 70 प्रतिशत हिस्सा जलमग्न है तथा खनन क्षेत्र में ई०सी० से प्राप्त खनन योग्य मात्रा उपलब्ध नहीं दिखाई दे रही है। जिस कारण बालू/मोरम खदान चलाना कतई सम्भव नहीं है। पूर्व में भी अवगत कराया जा चुका है तथा प्रार्थी की कम्पनी के ऊपर माह अक्टूबर की किस्त बिना खनन कार्य किये लगा दी जा रही है, जिसकी प्रार्थी की कम्पनी की रायल्टी भी नहीं उठाई गयी है। इसलिये न्यायहित में खनिज अधिनियम में दिये गये नियमों के अनुसार माह अक्टूबर की किस्त की छूट प्रदान करते हुये माह अक्टूबर की देयता से मुक्त रखा जाना आवश्यक हो गया है। यदि अक्टूबर माह की किस्त की छूट नहीं मिलती है, तब उस स्थिति में प्रार्थी की कम्पनी खनन कार्य करने में असमर्थ हो जायेगी तथा पट्टा का संचालन करना बड़ा ही मुश्किल हो जायेगा तथा प्रार्थी की कम्पनी आर्थिक संकट में फंस जायेगी तथा प्रार्थी की कम्पनी से किस्त के सापेक्ष डी०एम०एफ० व टी०सी०एस० का भुगतान करवाये जायेंगे। जबकि प्रार्थी द्वारा माह अक्टूबर में बालू/मोरम का खनन कार्य भी नहीं किया है। न्यायहित में उदारतापूर्वक दृष्टिकोण अपनाते हुये किस्त माह अक्टूबर व उसके सापेक्ष डी०एम०एफ० व टी०सी०एस० की वसूली से छूट प्रदान किया जाना आवश्यक है। अन्त में प्रार्थी की कम्पनी का जवाब स्वीकार करते हुये माह अक्टूबर की किस्त एवं डी०एम०एफ० व टी०सी०एस० की छूट प्रदान करते हुये दिनांक 25.10.2025 का नोटिस निरस्त करने का अनुरोध किया गया है।”

(4)

उपरोक्त के क्रम में कार्यालय आदेश संख्या-2504/खनिज-30, बाँदा दिनांक 10.11.2025 द्वारा पट्टाधारक द्वारा प्रस्तुत प्रार्थना-पत्र दिनांक 28.10.2025 निरस्त करते हुये पट्टाधारक को निर्देशित किया गया कि निर्गत नोटिस संख्या-2406/खनिज-30, बाँदा दिनांक 25.10.2025 व निष्पादित खनन पट्टा विलेख के अनुसार कुल किश्त की धनराशि रू0 3,25,18,067.20/- व डी0एम0एफ0 की धनराशि रू0 1,80,32,747/- एवं टी0सी0एस0 की धनराशि रू0 36,06,552/- जमा कर चालान/रसीद की मूल प्रति खनिज कार्यालय, बाँदा में प्रस्तुत करें, किन्तु पट्टाधारक द्वारा उक्त आदेश दिनांक 10.11.2025 के क्रम में कोई भी धनराशि जमा कर चालान/रसीद की प्रति प्रस्तुत नहीं की गयी, बल्कि पुनः प्रार्थना-पत्र दिनांक 12.11.2025 प्रस्तुत किया गया, जिसमें मुख्यतः उल्लिखित किया गया कि "प्रार्थी के प्रस्तुत क्षेत्र में बालू/गोरम की उपलब्धता दिखायी जा रही है उतनी मात्रा उपलब्ध नहीं है और न पूर्णरूप से नदी का जलस्तर कम हुआ है। प्रार्थी की इन परीस्थितियों को ध्यान में रखते हुये उदारतापूर्वक विचार किया जाना चाहिये था, यदि प्रार्थी की माह अक्टूबर की किश्त एवं उसके सापेक्ष डीएमएफ व टीसीएस की छूट खनिज नियमावली-2021 के प्रावधानों के अन्तर्गत प्रदान नहीं की जाती और प्रार्थी से अक्टूबर की किश्त व डीएमएफ व टीसीएस की वसूली की जाती है तब उस स्थिति में प्रार्थी अपने खनन पट्टा का संचालन करने में असमर्थ हो जायेगा। अन्त में प्रार्थी की जवाब को स्वीकार करते हुये दिनांक 10.11.2025 के आदेश को निरस्त करने का अनुरोध किया गया है।

उपरोक्त के सम्बन्ध में उल्लेखनीय है कि पट्टाधारक द्वारा पुनः प्रार्थना-पत्र दिनांक 12.11.2025 प्रस्तुत कर माह अक्टूबर-2025 की निर्धारित किश्त की धनराशि जमा न करते हुये किश्त की देयता पर छूट न मिलने के सम्बन्ध में पट्टा संचालन में असमर्थता जतायी गयी है। पट्टाधारक द्वारा प्रस्तुत प्रार्थना-पत्र में उल्लिखित तथ्य व अनुरोध स्वीकार योग्य नहीं है, क्योंकि किश्तों के छूट के सम्बन्ध में उ0प्र0 उपखनिज (परिहार) नियमावली-2021 में कोई व्यवस्था नहीं है। अतः जनपद स्तर पर किश्तों के छूट पर विचार किया जाना सम्भव नहीं है, जिसके क्रम में कार्यालय आदेश संख्या-2504/खनिज-30, बाँदा दिनांक 10.11.2025 द्वारा पट्टाधारक को पूर्व में ही अवगत कराया गया है। अतएव पट्टाधारक द्वारा प्रस्तुत प्रार्थना-पत्र दिनांक 28.10.2025 निरस्त किये जाने योग्य है।

पट्टाधारक द्वारा किया गया उक्त कृत्य उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियमो व निष्पादित खनन पट्टा विलेख में उल्लिखित शर्तों का स्पष्ट उल्लंघन है।

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-59(1) में प्राविधानित है कि "राज्य सरकार या उसके द्वारा इस निमित्त प्राधिकृत कोई अधिकारी, पट्टेदार पर इस बात की सूचना तामील करने के पश्चात की वह सूचना प्राप्त होने के दिनांक से तीस दिन के भीतर राज्य सरकार को देय स्वामित्व (रायल्टी) सहित पट्टे के अधीन देय कोई धनराशि या अपरिहार्य भाटक का भुगतान करें, यदि उस भुगतान के लिए निश्चित दिनांक से पन्द्रह दिन के भीतर उसका भुगतान न किया गया हो, तो खनन पट्टा समाप्त कर सकता है। यह अधिकार पट्टेदार से ऐसे देयों को भू-राजस्व के बकाया के रूप में वसूली करने के राज्य सरकार के अधिकार के अतिरिक्त होगा और उसपर कोई प्रतिकूल प्रभाव नहीं पड़ेगा।

(2) इस नियमावली के उपबन्धों को प्रतिकूल प्रभाव डाले बिना उपनियम-(1) के अधीन नोटिस की अवधि की समाप्ति के पश्चात इस नियमावली के अधीन राज्य सरकार के प्रति देय किसी भाटक स्वामित्व, सीमांकन शुल्क और किन्ही अन्य देयों पर 18 प्रतिशत प्रति वर्ष की दर से साधारण ब्याज प्रभारित किया जा सकता है।

प्रतिबन्ध यह है कि जिला मजिस्ट्रेट कुल देय धनराशि के सापेक्ष प्रतिभूति धनराशि का समायोजन करने के पश्चात अवशेष धनराशि की वसूली हेतु वसूली प्रमाण-पत्र जारी करेगा।"

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-61(2) में प्राविधानित है कि "यदि उप नियम (1) अथवा नियम-59 के अधीन पट्टा समाप्त कर दिया जाता है तो पट्टेदार का नाम जिला अधिकारी द्वारा दो वर्ष से अनधिक ऐसी अवधि के लिए जैसा कि वह उचित समझे, काली सूची में डाल सकता है, जो विभाग की वेबसाइट पर अपलोड की जायेगी और ऐसी अवधि के दौरान उसको इस नियमावली के अधीन कोई खनिज परिहार अनुमत्य नहीं होगा। इस संबंध में, यथास्थिति, खनन पट्टे के रजिस्टर में या नीलाम रजिस्टर के अभ्युक्ति वाले स्तम्भ में एक प्रविष्टि अंकित कर दी जायेगी।"

तदनुसार खनन पट्टाधारक के ऊपर कार्यालय में उपलब्ध अभिलेखों के अनुसार उक्त खनन पट्टा की बकाया देय किश्त की धनराशि रू0 3,25,18,067/- तथा किश्त के सापेक्ष डी0एम0एफ0 की धनराशि रू0 1,80,32,747/- व टी0सी0एस0 की धनराशि रू0 36,06,552/- तथा अवैध खनन/परिवहन की धनराशि रू0 6,71,93,275/- बकाया/देय है।

1084

(5)

उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम-59 के अनुसार जमा प्रतिभूति की धनराशि रू० 3,69,52,349/- को कुल बकाया पट्टा धनराशि में समायोजित किया जाना नियमानुसार है। इस प्रकार नियम-59 के अन्तर्गत पट्टा धनराशि में प्रतिभूति समायोजित किये जाने के उपरान्त (3,69,52,349 - 3,25,18,067) = रू० 44,34,282/- प्रतिभूति की धनराशि बचती है, जिससे अवैध खनन/परिवहन की नोटिस दिनांक 18.03.2025 की अवशेष धनराशि रू० 2,78,66,875/- (2,78,66,875 - 44,34,282) में समायोजित करने के उपरान्त अवैध खनन/परिवहन की अवशेष धनराशि रू० 2,34,32,593/- (रूपये दो करोड़ चौतीस लाख बत्तीस हजार पांच सौ तिरानवे मात्र), डी०एम०एफ० की धनराशि रू० 1,80,32,747/- (रूपये एक करोड़ अस्सी लाख बत्तीस हजार सात सै सैतालिस मात्र) तथा टी०सी०एस० की धनराशि रू० 36,06,552/- (रूपये छत्तीय लाख छः हजार पांच सौ बावन मात्र) बकाया/देय है। उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम-59 के अनुसार किस्त हेतु 18 प्रतिशत वार्षिक की दर से देयता की तिथि से ब्याज देय है। इसी प्रकार डी०एम०एफ० हेतु 15 प्रतिशत वार्षिक व टी०सी०एस० हेतु 12 प्रतिशत वार्षिक की दर से देयता की तिथि से ब्याज देय है।

यहां यह भी उल्लेखनीय है कि नोटिस दिनांक 06.05.2025 द्वारा 43696 घन मी० बालू/मोरम के अवैध खनन/परिवहन में आरोपित धनराशि रू० 3,93,26,400/- के सम्बन्ध में मा० न्यायालय, आयुक्त चित्रकूटधाम मण्डल, बाँदा के समक्ष योजित अपील सं०-1803/2025 में मा० न्यायालय द्वारा पारित आदेश दिनांक 25.09.2025 द्वारा कार्यालय नोटिस दिनांक 06.05.2025 व स्पष्टीकरण निरस्तीकरण पत्र दिनांक 28.08.2025 का क्रियान्वयन स्थगित किया गया। अतः नोटिस दिनांक 06.05.2025 के सम्बन्ध में अग्रेतर कार्यवाही मा० न्यायालय के अन्तिम आदेश के अधीन होगी।

अतः पट्टाधारक द्वारा प्रस्तुत प्रार्थना-पत्र दिनांक 12.11.2025 को निरस्त करते हुये उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम-59 व 61 एवं खनन पट्टा विलेख की शर्तों के उल्लंघन किये जाने तथा पट्टाधारक द्वारा माह अक्टूबर-2025 की देय किस्त की धनराशि में छूट न मिलने के सम्बन्ध में पट्टा संचालन में असमर्थता व्यक्त करने के कारण उक्त नियम में निहित व्यवस्था के अनुसार पट्टेधारक के पक्ष में जनपद बाँदा की तहसील बाँदा स्थित ग्राम-पथरी के गाटा सं०-72/47 का भाग व 74/1 का भाग (खण्ड सं०-03) कुल रकबा 19.00 हे० में केन नदी क्षेत्र अन्तर्गत स्वीकृत बालू/मोरम के 05 वर्षीय (05.10.2024 से 04.10.2029 तक) खनन पट्टा को तत्काल प्रभाव से निरस्त करते हुये पट्टाधारक का नाम 02 वर्ष हेतु काली सूची में डाला जाता है एवं पट्टाधारक मयूर बॉक्सआईट इंडिया प्राईवेट लिमिटेड कम्पनी पता-6 फलोर, डी०एन०-24, मैट्रिक्स टॉवर, सेक्टर-5, साल्ट लाक, कोलकाता (वेस्ट बंगाल) हेड ऑफिस पता-कमिश्नर आफिस के सामने, पानी टंकी रोड, कुदुदंड, बिलासपुर (छत्तीसगढ़) निदेशक श्री रवीश गम्बर पुत्र श्री मंजीत सिंह गम्बर निवासी-वार्ड नं०-14, श्रीकान्त वर्मा रोड, नियर मेगनेटो मॉल, आपोजिट साउड परिसर, बिलासपुर (छत्तीसगढ़) को निर्देशित किया जाता है कि उपरोक्त बकाया/देय अवैध खनन/परिवहन की धनराशि रू० 2,34,32,593/-, डी०एम०एफ० की धनराशि रू० 1,80,32,747/- व टी०सी०एस० की धनराशि रू० 36,06,552/- को 15 दिवस के अन्दर जमा करना सुनिश्चित करें। उक्त निर्धारित समयान्तर्गत धनराशि जमा न करने की दशा में उक्त बकाया धनराशि की वसूली भू-राजस्व के बकाये की भांति नियमानुसार देय तिथि से ब्याज सहित जमा कराने हेतु पृथक-पृथक वसूली प्रमाण-पत्र जारी किया जायेगा।

(जे० रीमा)
जिलाधिकारी, बाँदा।

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : 2649 / खनिज-30, बाँदा

दिनांक : 27/11/2025

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
3. समस्त जिलाधिकारी, उत्तर प्रदेश।
4. मयूर बॉक्सआईट इंडिया प्राईवेट लिमिटेड कम्पनी पता-6 फलोर, डी०एन०-24, मैट्रिक्स टॉवर, सेक्टर-5, साल्ट लाक, कोलकाता (वेस्ट बंगाल) हेड ऑफिस पता-कमिश्नर आफिस के सामने, पानी टंकी रोड, कुदुदंड, बिलासपुर (छत्तीसगढ़) निदेशक श्री रवीश गम्बर पुत्र श्री मंजीत सिंह गम्बर निवासी-वार्ड नं०-14, श्रीकान्त वर्मा रोड, नियर मेगनेटो मॉल, आपोजिट साउड परिसर, बिलासपुर (छत्तीसगढ़)।

J. R. R. R.
27/11/2025
जिलाधिकारी
बाँदा।

Translated Copy

1085

Order

As per the instructions given in Government Order No. 1875/86-2017-57 (Sa0)/2017 TC-1 Lucknow dated 14.08.2017, through e-tender cum e-auction system, under the provisions of Chapter-4 of Uttar Pradesh Sub-Mineral (Prevention) Rules-1963, for grant of mining lease in respect of part of Khasra No. 72/47 and part of 74/1 (Block No.-03) of village Pathri situated in Tehsil Banda of District Banda, measuring 19.00 hectares, mineable quantity 2,16,412 cubic meter sand/morum per year, it was advertised by this office's Notification No. 354/Mineral-30, Banda dated 09.01.2023, in continuation of which, after completion of all the formalities, Mayur Bauxite India Private Limited Company Address-6th Floor, DN-24, Matrix Tower, Sector-5, Salt Lake, Kolkata (West Bengal) Head Office Address-Opposite Commissioner Office, Pani Tanki Road, Kududanda, Bilaspur (Chhattisgarh) In view of the highest bid of Rs. 683/- per cubic meter submitted by Director Shri Ravish Gambhir S/o Shri Manjeet Singh Gambhir R/o Ward No. 14, Shrikant Verma Road, Near Magneto Mall, Opposite Sound Complex, Bilaspur (Chhattisgarh), Letter of Intent No. 926 / Mineral-30, Banda dated 13.03.2023 was issued and along with depositing the security amount of Rs. 3,69,52,349/- and the first installment of the first year of Rs. 2,95,61,879/-, it was directed to submit the approved mining plan and environmental clearance certificate from the competent authority/authority as per rules, in the order of which In the successful bidder deposited the security amount and the first installment of the first year and also obtained the approved mining plan and environmental clearance certificate as per rules and submitted it in the office. After the successful bidder completed all the formalities, the 5-year mining lease deed was executed as per rules and under the terms and conditions. The period of the said mining lease is from 05.10.2024 to 04.10.2029. After the execution of the lease deed, the work of mining and transportation was started by the lessee.

1086

A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department, Police Department, and Mineral Department on 18.10.2024, which revealed that 3373 cubic meters of sand/gravel had been mined and transported in excess within the mining lease area. Therefore, in violation of Rules 3, 58, and 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021, and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act, 1957, an office notice No. 3430/Mineral-30 Banda, dated 19.10.2024, was issued, informing the lessee of the total revenue loss of ₹30,35,700. The lessee deposited the said amount of ₹30,35,700 through Challan No. AKV240022184, dated 19.10.2024.

A joint investigation of the mining lease was conducted on 23.11.2024 by a joint team of the Revenue Department, Police Department, and Mineral Department, which revealed that 2166.50 cubic meters of sand/gravel had been mined/transported in the mining lease area. Therefore, in violation of Rules 3, 58, and 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021, and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act, 1957, an office notice No. 3985/Mineral-30 Banda, dated 26.11.2024, was issued, informing the lessee of the total revenue loss of ₹19,49,850. The lessee deposited the said alleged amount of ₹19,49,850 through challan no. AKV240026036, dated 26.11.2024.

A joint investigation of the said mining lease was conducted again on 05.02.2025 by a joint team of the Revenue Department and the Mineral Department. It revealed illegal mining and transportation of 6854.50 cubic meters of sand/gravel outside the mining lease area, and five vehicles were found transporting the minor minerals without valid transportation documents on the route within the mining lease area. Therefore, in violation of Rules 3, 58, and 72 of the Uttar Pradesh Minor Minerals (Prevention) Rules, 2021, and Sections 4 and 21 of the Mines

1087

and Minerals (Development and Regulation) Act, 1957, an office notice No. 4755/Mineral-30 Banda, dated 07.02.2025, was issued, informing the lessee of the total revenue loss of ₹61,69,050. The lessee submitted an explanation to the said notice on 19.03.2025. As the above explanation was not found satisfactory, the explanation was cancelled and disposed of by office letter no. 170/ Mineral-30 Banda dated 07.04.2025. The lessee deposited the above alleged amount of Rs. 61,69,050/- through various challan no.-AKV250012310 dated 24.04.2025 for Rs. 10,00,000/-, challan no.-AKV250013729 dated 08.05.2025 for Rs. 25,00,000/- and challan no.-AKV250013760 dated 08.05.2025 for Rs. 26,69,050/-.

A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department and the Mineral Department on 10.03.2025, which revealed illegal mining and transportation of 36518.75 cubic meters of sand/gravel outside the mining lease area. Therefore, in violation of Rules 3, 58, and 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021, and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act, 1957, an office notice No. 5202 / Mineral-30 Banda, dated 18.03.2025, was issued, informing the lessee of the total revenue loss of Rs. 3,28,66,875. The lessee submitted an explanation to the said notice on 20.03.2025. Since the explanation was found unsatisfactory, an office letter No. 299 / Mineral-30 Banda, dated 17.04.2025. The clarification was cancelled and disposed of by 2025. Appeal No. 742/2025 was filed by the lessee against the notice dated 18.03.2025 and clarification cancellation letter dated 17.04.2025 before the Hon'ble Court, Commissioner Chitrakootdham Mandal, Banda, in which the operative part of the interim order dated 03.05.2025 passed by the Hon'ble Court is as follows.

“The arguments of the learned counsel for the parties were considered and the impugned order was perused. The appellant has filed the appeal within the

1088

time limit. Therefore, in the interest of justice, the appeal is registered. The appellant's statements regarding the stay appear to have merit. In such a situation, the implementation of the District Magistrate's order dated 18.03.2025 / 17.04.2025 is postponed till the next fixed date. The file and the paragraph-wise report of the lower office should be summoned for disposal on merits. The file should be presented on 12.06.2025.”

In connection with the appellant's submissions, this Court also, on 26.06.2025, designated the Additional Commissioner, II, Chitrakootdham Division, Banda, the Mining Officer, Mahoba, and the Naib Tehsildar, Tindwari, Banda, to conduct a site inspection and provide a report regarding the actual status of mining outside the area in question. The joint team submitted its report on 23.07.2025. The report states that "When the investigation team reached the geocoordinates of Pit No. 01 shown in point No. 03 of the investigation report dated 10.03.2025 on 02.07.2025, it was found that the lessee had carried out large-scale illegal mining outside his mining area, including on the river banks and in farmers' fields, outside his approved area, which is displayed and attached as a KML file. Thus, the quantity of illegal mining found in the investigation report was found to be correct at 36,518.75 cubic meters." Furthermore, the report also mentions that a re-investigation of the lease was conducted jointly by the Revenue and Mineral Departments on 03.05.2025, in which 43,696 cubic meters of illegal mining was found, for which a notice was issued by the District Magistrate, Banda on 06.05.2025. Thus, action on the quantity shown in separate investigations has been taken by the District Magistrate, Banda.

It is clear from the above report that the appellant conducted mining operations outside the approved area, as evidenced by the lower office report and the report received in this court. The amount imposed on the appellant is in accordance with law, and the order passed by the District Magistrate is legal, requiring no

1089

interference. The appeal is without merit. In light of the foregoing, the appeal is dismissed.

Out of the amount of Rs. 3,28,66,875/- involved in the illegal mining by the lessee, a partial amount of Rs. 50,00,000/- was paid in various Challan No.-AKV250016458 dated 06.06.2025 Rs. 5,00,000/-, Challan No.-AKV250016625 dated 09.06.2025 Rs. 5,00,000/-, Challan No.-AKV250016966 dated 12.06.2025 Rs. 10,00,000/-, Challan No.-AKV250017026 dated 13.06.2025 Rs. 10,00,000/-, Challan No.-AKV250017129 dated 16.06.2025 Rs. Rs. 100,00,000/- and Challan No.-AKV250017292 dated 18.06.2025 Rs. 10,00,000/- has been deposited, the remaining amount of Rs. 2,78,66,875/- has not been deposited by the lessee.

A joint investigation of the mining lease in question was conducted by a joint team of the Revenue Department and the Mineral Department on 03.05.2025, in which illegal mining/transportation of 43696 cubic meters of sand/gravel was found outside the mining lease area. Therefore, in case of violation of Rules 3, 58, 72 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act-1957, Office Notice No. 667 / Mineral-30 Banda dated 06.05.2025 was issued and the lessee was informed of the total revenue loss of Rs. 3,93,26,400/-. The lessee submitted an explanation to the said notice on 02.06.2025. Since the explanation was not found satisfactory, Office Letter No. 2081 / Mineral-30 Banda dated 28.08. The clarification was cancelled and disposed of by 2025. Appeal No. 1803/2025 was filed by the lessee against the notice dated 06.05.2025 and clarification cancellation letter dated 28.08.2025 before the Hon'ble Court, Commissioner Chitrakootdham Mandal, Banda, in which the operative part of the interim order dated 25.09.2025 passed by the Hon'ble Court is as follows.

1090

The arguments were considered and the order in question was perused. Since the said appeal has been filed within the time. Therefore, in the interest of justice, the appeal is registered. As far as the question of stay is concerned, it is necessary to peruse the record to peruse the pleadings of the parties, so that the facts can be clarified. Therefore, the implementation of the District Magistrate's orders dated 28.08.2025 and 06.05.2025 is postponed till the file of the lower office arrives. The file of the lower office and its citation should be summoned for disposal on merits. After the file arrives and the parties are heard, further extension of stay will be considered.

Due to non-deposit of amount of illegal mining by the lessee even after cancellation of the explanation submitted by him in the order of notice issued for illegal mining, a notice was issued to the lessee by office letter no. 2251 / Mineral-30 Banda dated 25.09.2025 to deposit the total amount of illegal mining (2,78,66,875 + 3,93,26,400) Rs. 6,71,93,275/- but the lessee did not deposit the said amount.

While issuing office notice no. 2406/ Mineral-30, Banda dated 25.10.2025, as per the executed mining lease deed, the lessee was directed to deposit the amount of Rs. 3,25,18,067/- for the first installment of the second year (October-2025) and Rs. 1,80,32,747/- for 10 percent DMF and Rs. 36,06,552/- for 2 percent TCS in the prescribed account heads and submit a copy of the challan/receipt in the office, but the lessee did not submit the copy of the challan/receipt after depositing the said amount, instead the lessee submitted an application dated 28.10.2025, in which it has been mentioned that-

"It is ordered through the above notice that the first installment of the second year of Rs. 3,25,18,067.20, which was due on 01.10.2025, has not been deposited by you, and DMF and TCS have been demanded. In this regard, it is to

1091

be informed that the employee/manager of the applicant company has been continuously inspecting the mining area since October to assess the status of sand/gravel and river water levels in the mining area. Approximately 70% of the mining area is submerged, and the mining quantity obtained through EC is not available in the mining area. Consequently, it is absolutely impossible to operate the sand/gravel mine. This has already been informed, and the applicant company is being charged the October installment without any mining being carried out. The applicant company has not even collected the royalty for the same. Therefore, in the interest of justice, the October installment is waived as per the rules laid down in the Mineral Act. It has become necessary to exempt the company from the October liability. If the October installment is not waived, the applicant's company will be unable to carry out mining operations, making the lease operation extremely difficult. The applicant's company will be plunged into financial crisis. The applicant's company will be made to pay DMF and TCS in relation to the installment, even though the applicant did not mine sand/gravel in October. In the interest of justice, it is necessary to adopt a liberal approach and grant exemption from the recovery of the October installment and the DMF and TCS charges. Finally, accepting the applicant's company's response, it is requested to cancel the notice dated 25.10.2025, granting exemption from the October installment and DMF and TCS.”

In continuation of the above, vide office order no. 2504 / Mineral-30, Banda dated 10.11.2025, the application dated 28.10.2025 submitted by the lessee was cancelled and the lessee was directed to deposit the total installment amount of Rs. 3,25,18,067.20/- and DMF amount of Rs. 1,80,32,747/- and TCS amount of Rs. 36,06,552/- as per the issued notice no. 2406/ Mineral-30, Banda dated 25.10.2025 and executed mining lease deed and submit the original copy of challan/receipt to the Mineral Office, Banda, but the lessee did not submit the copy of challan/receipt by depositing any amount as per the said order dated

1092

10.11.2025, instead again submitted the application dated 12.11.2025 A submission was made, which mainly stated that "the availability of sand/gravel in the area in question of the applicant is not available in the quantity shown nor has the water level of the river decreased completely. Keeping these circumstances of the applicant in mind, lenient consideration should have been given. If the exemption of the applicant's October installment and the corresponding DMF and TCS is not provided under the provisions of the Mineral Rules-2021 and the October installment along with DMF and TCS are recovered from the applicant, then in that situation the applicant will be unable to operate his mining lease. Finally, accepting the applicant's reply, it has been requested to cancel the order dated 10.11.2025.

In connection with the above, it is noteworthy that the lessee again submitted an application dated 12.11.2025, expressing his inability to operate the lease due to non-payment of the installment dues for the month of October 2025. The facts and requests stated in the application submitted by the lessee are not acceptable, as there is no provision in the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 regarding installment waivers. Therefore, it is not possible to consider installment waivers at the district level, as the lessee has already been informed of this by Office Order No. 2504/Mineral-30, Banda, dated 10.11.2025. Therefore, the lessee's application dated 28.10.2025 is liable to be dismissed.

The said act done by the lessee is a clear violation of the rules of Uttar Pradesh Sub-Mineral (Prevention) Rules-2021 and the conditions mentioned in the executed mining lease deed.

Rule 59 (1) of the Uttar Pradesh Minerals (Prevention) Rules, 2021 provides that the State Government or any officer authorized by it in this behalf may, after serving a notice on the lessee requiring him to pay any sum or dead rent payable under the lease, including royalty, to the State Government within thirty days

1093

from the date of receipt of the notice, terminate the mining lease if the same is not paid within fifteen days from the date fixed for payment. This right shall be in addition to, and without prejudice to, the State Government's right to recover such dues from the lessee as arrears of land revenue.

(2) Without prejudice to the provisions of these rules, simple interest at the rate of 18 percent per annum may be charged on any rent, royalty, demarcation fee and any other dues payable to the State Government under these rules after the expiry of the notice period under sub-rule (1).

Provided that the District Magistrate shall, after adjusting the security amount against the total amount payable, issue a recovery certificate for recovery of the balance amount.

Rule 61 (2) of the Uttar Pradesh Minor Minerals (Remission) Rules, 2021 provides that "If the lease is terminated under sub-rule (1) or Rule 59, the name of the lessee may be blacklisted by the District Officer for such period, not exceeding two years, as he may deem fit, which shall be uploaded on the website of the Department and during such period, he shall not be allowed any mineral remission under these Rules. An entry in this regard shall be made in the remarks column of the mining lease register or auction register, as the case may be."

Accordingly, as per the records available in the office of the mining lessee, the outstanding installment of the said mining lease is Rs. 3,25,18,067/- and the amount of DMF in relation to the installment is Rs. 1,80,32,747/- and the amount of TCS is Rs. 36,06,552/- and the amount of illegal mining/transportation is Rs. 6,71,93,275/-.

As per Rule 59 of the Uttar Pradesh Sub-Mineral (Prevention) Rules-2021, the security amount of Rs. 3,69,52,349/- is to be adjusted in the total outstanding lease amount as per rules. Thus, after adjusting the security amount in the lease amount under Rule-59, $(3,69,52,349 - 3,25,18,067) = \text{Rs. } 44,34,282/-$ security

1094

amount remains, after which after adjusting it in the remaining amount of Rs. 2,78,66,875/- (2,78,66,875 44,34,282) of the notice dated 18.03.2025, the remaining amount of illegal mining/transportation is Rs. 2,34,32,593/- (Rupees two crore thirty four lakh thirty two thousand five hundred ninety three only), DMF amount is Rs. 1,80,32,747/- (Rupees one crore eighty lakh thirty two thousand seven hundred forty seven only) and TCS amount is Rs. 36,06,552/- (Rupees sixty-six lakh six thousand five hundred fifty-two only) is outstanding/payable. As per Rule 59 of the Uttar Pradesh Sub-Mineral (Redressal) Rules-2021, interest is payable for the installment at the rate of 18 percent per annum from the date of liability. Similarly, interest is payable for DMF at the rate of 15 percent per annum and for TCS at the rate of 12 percent per annum from the date of liability.

It is also worth mentioning here that in the appeal no. 1803/2025 filed before the Hon'ble Court, Commissioner Chitrakootdham Mandal, Banda regarding the amount of Rs. 3,93,26,400/- alleged in the illegal mining/transportation of 43696 cubic meter sand/morum by notice dated 06.05.2025, the implementation of office notice dated 06.05.2025 and clarification cancellation letter dated 28.08.2025 was stayed by the order dated 25.09.2025 passed by Hon'ble Court. Hence further action regarding notice dated 06.05.2025 will be subject to the final order of Hon'ble Court.

Therefore, while cancelling the application dated 12.11.2025 submitted by the lessee, due to violation of Rule-59 and 61 of UP Sub-Mineral (Prevention) Rules-2021 and the conditions of the mining lease deed and the lessee expressing his inability to operate the lease due to non-rebate in the installment amount payable for the month of October-2025, as per the provisions of the said rule, the 05-year (from 05.10.2024 to 04.10.2029) mining lease of sand/morum approved in Ken river area in the total area of 19.00 hectare of Gata No. 72/47 and part of 74/1 (Block No. 03) of village Pathri situated in Tehsil Banda of district Banda in

1095

favour of the lessee is cancelled with immediate effect and the name of the lessee is put in the black list for 02 years and the lessee Mayur Bauxite India Private Limited Company Address-6th Floor, DN-24, Matrix Tower, Sector-5, Salt Lake, Kolkata (West Bengal) Head Office Address-Opposite Commissioner Office, Pani Tanki Road, Kududanda, Bilaspur (Chhattisgarh) Director Shri Ravish Gambhir S/o Shri Manjeet Singh Gambhir R/o Ward No-14, Shrikant Verma Road, Near Magneto Mall, Opposite Sound Complex, Bilaspur (Chhattisgarh) is directed to ensure deposit of above mentioned outstanding/payable illegal mining/transportation amount of Rs. 2,34,32,593/-, DMF amount of Rs. 1,80,32,747/- and TCS amount of Rs. 36,06,552/- within 15 days. In case of non-deposit of the amount within the stipulated time, a separate recovery certificate will be issued for recovery of the said outstanding amount along with interest from the due date as per rules, like the arrears of land revenue.

J. Reebha
Sd/-
District Magistrate, Banda.

Office of the District Magistrate, Banda
(Minerals Section)

Letter No.: 2649/Mineral-30, Banda

Date: 27/11/2025

Copy to: For information and necessary action.

1. Secretary, Department of Geology and Mining, Government of Uttar Pradesh, Lucknow.
2. Director, Directorate of Geology and Mining, Uttar Pradesh, Mineral Building, Lucknow.
3. All District Magistrates, Uttar Pradesh.
4. Mayur Bauxite India Private Limited Company Address-6th Floor, DN-24, Matrix Tower, Sector-5, Salt Lake, Kolkata (West Bengal) Head Office Address-Opposite Commissioner Office, Pani Tanki Road, Kududanda, Bilaspur (Chhattisgarh) Director Shri Ravish Gambhar S/o Shri Manjeet Singh Gambhar R/o Ward No. 14, Shrikant Verma Road, Near Magneto Mall, Opposite Sound Complex, Bilaspur (Chhattisgarh).